

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE,
KOLKATA

In

ORIGINAL APPLICATION NO.78/2024/EZ

IN THE MATTER OF:

Abhrajit Roy Chowdhury

...ORIGINAL APPLICANT

-VERSUS-

The State of West Bengal & Ors.

.....RESPONDENTS

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Place: Kolkata

Date: 29th August, 2024.

Ranit Ray

Mr. Ranit Ray

C/o. Fox & Mandal, Advocates,
12, Old Post Office Street,
Kolkata - 700 001.

Email-ranit.ray@foxandmandal.co.in

Tel.No. (033) 22484843



29 AUG 2024

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE,
KOLKATA

ORIGINAL APPLICATION NO.78/2024/EZ

IN THE MATTER OF :

An application for addition of party
and/or for intervention of the
applicant.

AND

IN THE MATTER OF :

Abhrajit Roy Chowdhury, son of Late
Kamal Roy Chowdhury, resident of
East View Apartment, 897, Pashupati
Bhattacharya Road, Kolkata - 700 034.

...ORIGINAL APPLICANT

-VERSUS-

1. The State of West Bengal, service
through the Chief Secretary,
Government of West Bengal having
office at NABANNA (13th Floor), 325,
Sarat Chatterjee Road, Shibpur,
Howrah- 711102, Email :[cs-
westbengal@nic.in](mailto:cs-westbengal@nic.in).

2. Ministry of Environment Forest,
Forest and Climate Change,
Government of India service through its
Secretary having office at Paryabaran
Bhawan, Jorbagh Road, New Delhi, PIN
- 110003, E-mail :secy-moef@nic.in.

3. Department of Enviroment,
Government through its Principal
Secretary, having office at Pranisampad
Bhawan, Block (5th Floor), LB - II, Salt
Lake, Sector - III, Bidhannagar,



Kolkata - 700 106, E-mail : psecy.env-wb@gov.in.

4. West Bengal Pollution Control Board through its Member Secretary having office at Paribesh Bhawan, 10A, Block - L.A., Sector - III, Salt Lake City, Kolkata - 700106, E-mail : ms.wbpcb-wb@bangla.gov.in.

5. The East Kolkata Wetlands Management Authority, service through its Chief Technical Officer, having office at Pranisampad Bhawan, 5th Floor, LB - 2, Sector - III, Salt Lake, Kolkata - 700106, E-mail : ctoekwma@gmail.com.

6. The District Magistrate, South 24 Parganas, having office at New Treasury Building (8th and 9th Floor), Alipore, Kolkata - 700027, E-mail : dm-ali@nic.in.

7. West Bengal State Electricity Distribution Company Limited Service through its Chairman & Managing Director, having office at Bidyut Bhavan, Block - DJ, Sector - II, Bidhannagar, West Bengal - 700 091, E-mail : cmd@wbsedcl.in/
wbsedclhpc@gmail.com.

8. The Kolkata Municipal Corporation, service through the Municipal Commissioner, having office at 5, S.N. Banerjee Road, Kolkata - 700013, E-mail - mc@kmcgov.in.



9. The Commissioner of Police, Kolkata
Police, 18, Lalbazar Street, Kolkata -
700001, email
:cp@kolkatapolice.gov.in.

10. The Officer - in - Charge,
Pragati Maidan, 100, JBS Haldane
Avenue, Mirania Garden 2, Dhapa,
Kolkata - 700105, Email
:ps.pragatimdn@kolkatapolice.gov.in



11. Karukrit Advertising Private
Ltd., a company registered under the
Companies Act, 1956 having its
registered office at 13A, Madan Mohan
Tala Street, Kolkata - 700 005

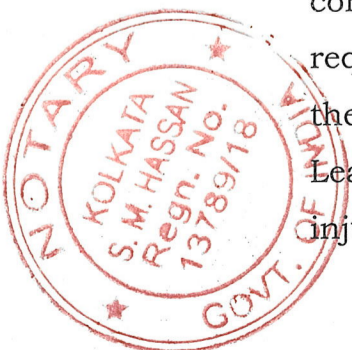
...RESPONDENTS

Exception on behalf of the Respondent no.11 to the Report of the Committee dated 22nd July, 2024 along with the Supplementary Affidavit dated 29th July, 2024.

I, Krishna Kanta Saha, son of Late Hemanta Kumar Saha, aged about 67 years, by occupation business and having office at 13A, Madan Mohan Tala Street, Kolkata - 700 005, do hereby solemnly, affirm and say as follows: -

1. I am the Director of the respondent no.11 hereinabove. I am well acquainted with the facts and circumstances of the case and also duly authorized and competent to sign and affirm this affidavit on behalf of the respondent no.11 and accordingly, I depose to the same.
2. I have gone through a copy of the Report of the Committee dated 22nd July, 2024 (hereinafter referred to as "the said report") and the Supplementary Affidavit dated 29th July, 2024 (hereinafter referred to as "the said affidavit") and I have understood the scope, contents and purport and meaning thereof.

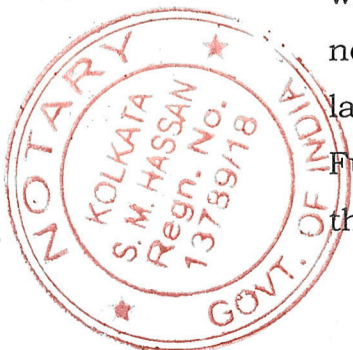
3. I have been advised to traverse only those contentions in the said report and the supplementary affidavit which are necessary for proper disposal of the case. Save and except what are matters of records or may appear therefrom and barring what have been specifically admitted hereunder, the rest of the contention in the said report and the supplementary affidavit will be deemed to be denied, as if those have been traversed and dealt with in seriatim.
4. Before dealing with the contention in the said report and the supplementary affidavit paragraph - wise, I say and submit that the Committee formed by the Learned Tribunal has not granted any opportunity of hearing to the respondent no.11, though the answering respondent represented before the said committee by letters dated 14.05.2024 and 08.07.2024. As such the committee has not adequately appreciated the submission of the respondent no.11 and the scope of the writ petition being W.P. No. 16383 (W) of 2019 pending before the Hon'ble High Court at Calcutta. One copy each of the letters dated 14.05.2024 and 08.07.2024 are annexed hereto collectively and marked with the letter "A".
5. I say that the said report is incomprehensive as all the stakeholders have not been heard by the Committee. The Outdoor Advertising Association is the biggest association of the advertising agencies and is registered under the West Bengal Societies Registration Act, 1961. It espouses the cause of its members who are advertising agencies of which the respondent no.11 is also a member. The said association ought to have been heard by the Committee before returning any finding.
6. I further state that the Metropolitan Cooperative Housing Society which jointly possess, mutated and allotted a portion of the concerned plot no.87 with the East Kolkata Wetlands was also required to be heard by the said Committee. As such the finding of the Committee is not comprehensive and any decision taken by the Learned Tribunal based on such vague report would render injustice towards the various stakeholders.



7. I now proceed to deal with the contentions in the said application paragraph-wise.
8. The statements made in paragraphs 1, 2, 3 and 4 of the said report are matters of records, I deny and dispute any allegations/submission made contrary thereto or inconsistent therewith.
9. The statement made in paragraph 5 of the said report are denied except those which are borne out of records. I dispute the "Observation of the Committee during site-inspection" as provided in the said report of the Committee dated 22.07.2024, in as much as the area occupied by the respondent no.11 is concerned. The answering respondent carries on its advertising activities in a portion of plot no.87. The answering respondent has been carrying on its business activities on the plot mutated and allotted in favour of the Metropolitan Cooperative Housing Society Limited.

The answering respondent has not taken part in any illegal activity as pointed out by the Committee. I state that the advertisement activities which are carried out by the answering respondent in the concerned area are all with the approval of the Kolkata Municipal Corporation and permissions granted accordingly for which licence fees and tax on advertisement were received by the Kolkata Municipal Corporation and for which appropriate receipt have been issued. Copies of such permissions granted and the receipts with regard to license fees and tax on advertisement issued by the Kolkata Municipal Corporation, Advertisement Department are annexed hereto and collectively marked with the letter - "B".

I state that the Committee could not have come to a finding that the act of erection of hoarding on the concerned plots of land, without prior approval of the EKWMA is an illegal activity, could not have been passed without demarcation of the portion of the land under the Metropolitan Cooperative Housing Society Limited. Further the Committee ought to have heard the respondent no.11, the Metropolitan Cooperative Housing Society Limited as well as



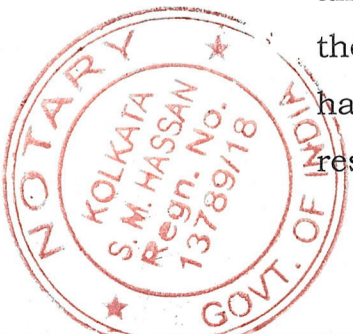
the Outdoor Advertising Association before finding any return in the present case.

The report filed by the Kolkata Municipal Corporation dated 22.07.2024 in the instant matter makes it clear from the records as to whether the hoardings are installed in the EKWMA area or not. Such being the position the Committee ought not to have returns such a finding, in ignorance of the ground reality.

Furthermore, the said area was under the jurisdiction and assessment of the Municipal Authorities would appear from a letter dated 16th January, 1997 issued by the Ex. Engineer (Civil), Calcutta Municipal Corporation issued in connection to a to a letter dated 28th November, 1996 issued by the answering respondent. Copies of the letters dated 16th January, 1997 and the 28th November, 1996 are annexed hereto collectively and marked with the letter- "C".

The fact how the said Housing Society became the owner of the part of plot no.87 is elaborated in a letter dated 29.05.1997 issued by the said Housing Society in favour of the Chief Valuer and Surveyor, Calcutta Municipal Corporation. A copy of the letter dated 29.05.1997 is annexed hereto and marked with the letter- "D".

10. The statement made in paragraphs 6 and 7 of the said report are denied except those which are borne out of records.
11. I now proceed to deal with the contentions in the said affidavit paragraph-wise.
12. The statement made in paragraphs 1, 2, 3, 4 and 5 of the said affidavit are denied except those which are borne out of records.
13. The statements made in paragraphs 6, 7 and 8 of the said report are matters of records, I deny and dispute any allegations/submission made contrary thereto or inconsistent therewith. I state that although the deponent of the said affidavit has admitted in the paragraphs under reply that the answering respondents requested for a personal hearing before the



Committee, however, such opportunity of being heard was never provided by the Committee.

14. The statement made in paragraph 9 and 10 of the said affidavit are denied. The statements contained in the paragraphs under reply are categorically denied and the same are misleading. The subject matter in the writ petition being W.P. No. 16383 (W) of 2019 and the issue out of which are the present original application has been preferred are integral. Both the matters relate to putting up of hoardings on plot no.87. One of the plots of land which are involved in the present original application, that is Plot No.87 is partly mutated and allotted in favour of the Metropolitan Cooperative Housing Society Limited, wherein the answering respondent is operating its activities. Therefore, any order passed by this Learned Tribunal on plot no.87 shall affect the business of the answering respondents. In this regard the answering respondent craves leave of this Learned Tribunal to rely upon a copy of the writ petition being W.P. No. 16383 (W) of 2019 at the time of hearing.
15. The statement made in paragraphs 11, 12 and 13 of the said affidavit are denied except those which are borne out of records.
16. The statements made in paragraphs 1 to 15 of the foregoing affidavit are true to my knowledge.

Prepared in my office

Ravil Ray

Advocate

F/40624/2021

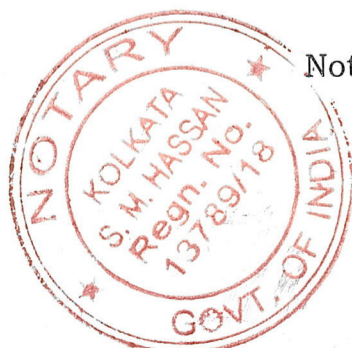
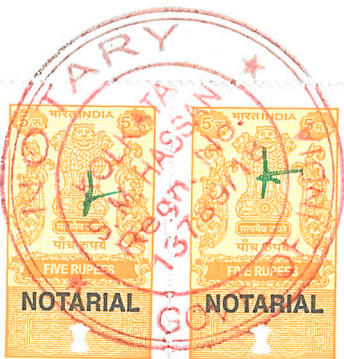
Ishwara Shankar Saha,
Deponent is known to me

Identified by me

Ravil Ray

Advocate

F/4062/2021



Notary Public

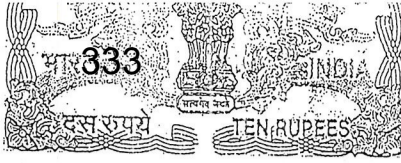
SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME ON IDENTIFICATION

29 AUG 2021

S. M. Hassan
S. M. HASSAN
NOTARY



KARUKRIT
ADVERTISING PRIVATE LTD.



PHONE : 2554-1512
2554-3633
FAX : 2554-1802
E-MAIL : karukrit1932@karukrit.com
VISIT AT : www.karukrit.com

REGD OFFICE: 13A, MADANMOHANTALA STREET, KOLKATA - 700 005

ANNEXURE - 'A'

Ref No. : KAPL/PM/060/2024-2025

Date : 14.05.2024

The District Magistrate, South 24 Parganas,
Nodal Body,
New Treasury Building,
(8th Floor and 9th Floor),
Alipore,
Kolkata-700027.

RECEIVED
CONTAINS NOT VERIFIED
of
A.D.M., D.L. & L.R.C.
South 24 Parganas

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 78/2024/EZ
Abhrajit Roy Chowdhury
Versus
The State of West Bengal & Ors.

Respected Sir,

This is to bring to your notice that Karukrit Advertising Private Ltd. is a company registered under the Companies Act, 1956 having its registered office at 13A, Madan Mohan Tala Street, Kolkata - 700 005. Karukrit Advertising Private Ltd. is carrying on business since 1932 and is one of the pioneers in the field of advertisement through hoarding.

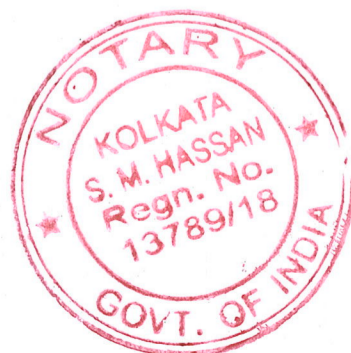
We came to know about the order dated 2nd May, 2024 passed in the aforementioned matter from a newspaper publication dated 6th May, 2024, published in Ananda Bazar Patrika, wherefrom it appears that the Learned National Green Tribunal, Eastern Zone Bench, Kolkata has constituted the aforementioned Committee, for visitation of the site in dispute and for filing a report with regard to the allegations made in the said Original Application. It appears that the Learned Tribunal has also directed the Committee to recommend penalty as well as Environmental Compensation in case any violation is found. A copy of the newspaper publication dated 06.05.2022 along the order dated 02.05.2024 are enclosed hereto and marked collectively with the letter-A.

Karukrit Advertising Private Ltd along with Outdoor Advertising Association moved a writ petition before the Hon'ble High Court at Calcutta



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

CIN U22190WB1974PTC029594



bearing W.P. No. 702 of 2007, being aggrieved by a notice dated 24th May, 2007 and order dated 1st June, 2007 issued by the Chief Technical Officer, East Kolkata Wetlands Management Authorities, Department of Environment, Government of West Bengal, regarding removal of hoardings in EKW Area. The said writ petition was later renumbered as W.P. No. 16383 (W) of 2019. Copies of the notice dated 24th May, 2007 and order dated 1st June, 2007 are enclosed hereto and marked collectively with the letter-B.

The writ petition was moved on 4th June, 2007 and both the impugned notice and order were stayed till 19th June, 2007 by His Lordship the Hon'ble Justice Dipankar Datta. Thereafter, by an order dated 18th January, 2008 passed by the Hon'ble Justice Jayanta Kumar Biswas the said interim order staying the operation of the impugned notice and order was extended until further orders. Copies of the orders dated 4th June, 2007 and 18th January, 2008 are enclosed hereto and marked collectively with the letter-C.

During the pendency of the said writ petition, a Show Cause Notice was issued under section 11(1) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 dated 8th August, 2019 by the Chief Technical Officer, EKWMA, addressed to the Director of Karukrit Advertising Private Ltd., wherein Karukrit was directed to appear for hearing on 21st August, 2019 at 11:30 a.m. before the Chief Technical Officer. The subject and substance of the said Show Cause Notice was regarding hoardings and/or structures of hoardings having been erected under the banner of the applicant on East Kolkata Wetlands which are governed under the East Kolkata Wetlands (Conservation and Management) Act, 2006. A copy of the Show Cause Notice dated 8th August, 2019 is enclosed hereto and marked with and marked with the letter-D.

The hearing was rescheduled and was ultimately held on 22nd August, 2019 and an order dated 13th November, 2019 was latter communicated to Karukrit, issued by the Principal Secretary, Environment Department and the Member Secretary, EKWMA in connection with the said show cause notice dated 8th August, 2019, wherein Karukrit was directed to demolish the hoardings and/or structures of hoardings within 30 days from the date of issue of the order and additionally to restore the subject land to its



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

CIN U22190WB1974PTC029594



KARUKRIT[®]
ADVERTISING PRIVATE LTD.

REGD. OFFICE: 13A, MADANMOHANTALA STREET, KOLKATA - 700 005

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previous status, failing which action may be initiated as per the EKWCM Act, 2006 and/or the Environment (Protection) Act, 1986 and monetary penalty may also be imposed as environment compensation. A copy of the order dated 13th November, 2019 is enclosed hereto and marked with the letter-E.

The said order dated 13th November, 2019 was challenged in CAN 10751 of 2019. The Hon'ble High Court, Calcutta by an order dated 13.12.2019 has been pleased to continue the stay as originally granted on 4th June, 2007 and extended on 18th January, 2008. The Hon'ble Court has been further pleased to restrain the EKWMA from giving effect to the order dated 13.11.2019, without the leave of the Hon'ble Court. A copy of the said order dated 13th December, 2019 is enclosed hereto and marked with the letter-F.

The writ petition is pending before the Hon'ble High Court at Calcutta. The aforementioned facts are brought to the notice of the Committee constituted by the Learned Tribunal for consideration.

Under such circumstances, it is humbly prayed that an opportunity of personal hearing be granted by the Committee to the Representative of Karukrit Advertising Private Ltd, before deciding the issue.

Yours faithfully,

Encl : As above

For KARUKRIT ADVERTISING PRIVATE LIMITED


DIRECTOR

Copy forwarded to : The Senior Scientist, West Bengal Pollution Control Board, PARIBESH BHAVAN, 10A, Block-L.A., Sector-III, Salt Lake City, Kolkata - 700106. (e.mail : ms.wbpcb-wb@bangla.gov.in).

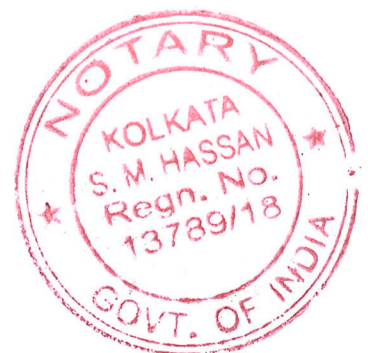
Copy forwarded to : The Chief Technical Officer, PRANISAMPAD BHAVAN, 5th Floor, LB - 2, Sector - III, Salt Lake, Kolkata - 700106. (e.mail : ctoekwma@gmail.com)

Received. Contents not verified
East Kolkata Wetlands Management Authority
Department of Environment, Govt. of West Bengal
Pranisampad Bhaban, 5th Floor, LB-2, Sector-III
Salt Lake, Kolkata-700106



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

CIN U22190WB1974PTC029594



পূর্ব কলকাতা জেলা জমি ছেয়েছে হোর্ডিংয়ে, কমিটি গঠন আদালতের

নিজস্ব সংবাদদাতা

পূর্ব কলকাতা জেলা জমি এলাকায় হোর্ডিংয়ের দাপটের বিষয়টি আগেই প্রকাশ্যে এসেছিল। এ নিয়ে সরব হয়েছিলেন নাগরিকদের একাংশও। এই বিষয়ে গত মাসে জাতীয় পরিবেশ আদালতে মামলা হয়েছিল। সেই মামলার পরিপ্রেক্ষিতে পরিস্থিতি খতিয়ে দেখতে তিন সদস্যের কমিটি গড়ল পরিবেশ আদালত। কমিটির সদস্যরা হলেন রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের এক জন সিনিয়র বিজ্ঞানী, দক্ষিণ ২৪ পরগনার জেলাশাসক বা তার প্রতিনিধি এবং পূর্ব কলকাতা জেলা জমি ব্যবস্থাপনা কর্তৃপক্ষের মুখ্য প্রযুক্তিগত আধিকারিক।

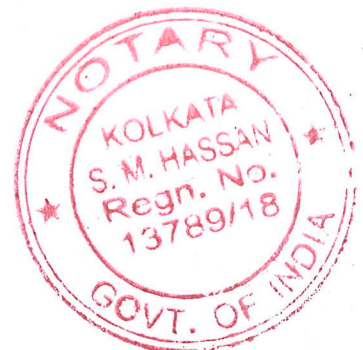
গত ২ মে তাদের নির্দেশে পরিবেশ আদালত জানিয়েছে, এই কমিটি ঘটনাস্থল পরিদর্শন করে তিন সপ্তাহের মধ্যে রিপোর্ট দেবে। দক্ষিণ ২৪ পরগনার জেলাশাসকের অফিস এ ক্ষেত্রে 'নোডাল বডি' হিসাবে কাজ করবে এবং পরিকাঠামোগত সাহায্য করবে। পরিদর্শনে যদি দেখা যায় রামসার তালিকাভুক্ত পূর্ব কলকাতা জেলা জমিতে হোর্ডিং দেওয়ার ফলে আইন লঙ্ঘিত হয়েছে, তা হলে সংশ্লিষ্ট কমিটি জরিমানা নির্ধারণের পাশাপাশি পরিবেশগত ক্ষতিপূরণ ধার্য করবে এবং এই সমস্যার সমাধান কী ভাবে সম্ভব, সেই সুপারিশও করবে।

প্রসঙ্গত, চলতি বছরের মার্চে পূর্ব কলকাতা জেলা জমি এলাকায় হোর্ডিংয়ের দাপটের বিষয়টি সামনে এসেছিল। এ নিয়ে এপ্রিলে মামলা হয় পরিবেশ আদালতে। সেখানে অভিযোগ করা হয়েছিল, ইএম রাইগাস সংলগ্ন দাপট মৌজা

ও প্রগতি ময়দান ধানার অন্তর্ভুক্ত ফাকা জমিতে (জে.এ.ন.স.০২) বেআইনি ভাবে হোর্ডিং, বিল্ডিং বোর্ড ফ্রেম লাগানো হয়েছে। সেই বিল্ডিং বোর্ডগুলির উপরে এপইডি এবং স্থানোদ্বোধন আলো লাগানো আছে। যেগুলি পেট্রোল ও ডিজেলচালিত জেনারেটর ও মোটরের মাধ্যমে রাতে জ্বলে।

গত ৯ এপ্রিল মামলার প্রথম শুনানিতে পরিবেশ আদালত জানায়, সংশ্লিষ্ট জমি যে জেলা জমি বা পূর্ব কলকাতা জেলা জমির অংশ, সে ব্যাপারে প্রমাণ দিতে হবে আবেদনকারীকে। শরণ, মূল আবেদনের সঙ্গে এমন নথি জমা দেওয়া হয়নি। তখন আবেদনকারীর, আইনজীবী দিব্যান বন্দ্যোপাধ্যায় উপযুক্ত নথি দাখিলের জন্য সময় চান। যা মঞ্জুর করেছিল আদালত।

এর পরে গত বৃহস্পতিবারের শুনানিতে আদালত জানায়, সংশ্লিষ্ট জমি যে রামসার তালিকাভুক্ত পূর্ব কলকাতা জেলা জমির অংশ, তার প্রমাণস্বরূপ জমির রেকর্ড দাখিল করা হয়েছে আবেদনকারীর তরফে। দিব্যান বলেন, "আমর মৌজার মানচিত্র এবং জমির অন্যান্য রেকর্ড জমা দিই। তার পরেই আদালত কমিটি গঠন করে ঘটনাস্থল পরিদর্শনের নির্দেশ দেয়।" সেই সঙ্গে মামলার সঙ্গে যুক্ত রাজ্য সরকার, রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ, কলকাতা পুরসভা, কেন্দ্রীয় পরিবেশ, বন ও জলবায়ু পরিবর্তন মন্ত্রক-সহ সব পক্ষকে চার সপ্তাহের মধ্যে অবস্থান জানিয়ে ইলফনামা পেশ করতে বলেছে আদালত। পরবর্তী শুনানি আগামী ৮ জুলাই।



- X -

Item No.02

Court No.1

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No.78/2024/EZ

Abhrajit Roy Chowdhury

Applicant(s)

Versus

The State of West Bengal & Ors.

Respondent(s)

Date of hearing: 02.05.2024

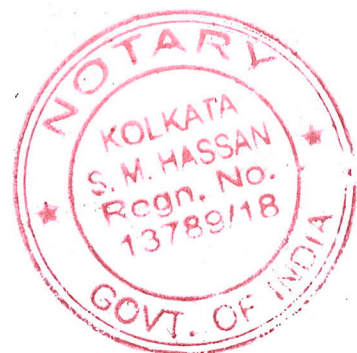
CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s) : Mr. Dibyayan Banerji, Adv.

For Respondent(s) : Mr. Rajib Ray, Adv. for State Respondents, Govt. of W.B.,
Ms. Rashmi Singhee, Adv. for R-2 (in Virtual Mode),
Mr. Dipanjan Ghosh, Adv. for R-4,
Mr. Sibojyoti Chakraborty, Adv. for R-8 (in Virtual Mode)

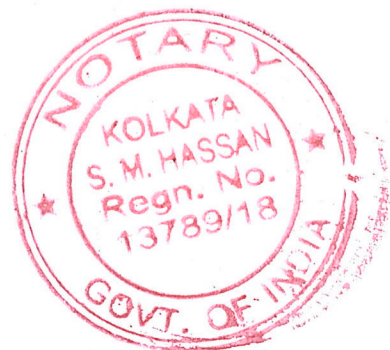
ORDER

1. Mr. Dibyayan Banerji, learned Counsel is present on behalf of the Applicant.
2. The Applicant in the present Original Application has alleged that several hoardings, bill boards, flexed, advertisements, electric and iron poles, generators and motors have been installed on the stretch of land beside the Eastern Metropolitan Bypass formatting part of internationally recognized Ramsar Site East Kolkata Wetlands in Dhapa Mouza, P.S.-Pragati Maidan, comprised under J.L. No.02, P.S.-Pragati Maidan, South 24 Parganas, upon a stretch of vacant land which appears to be low land or a wetland opposite the ITC Royale and Bypass Dhaba situated at 1A, Bongaon-Kulpi Road, Sec-B, Tangra, Kolkata.
3. It is stated that in the night LED bulbs and Halogen lights installed on these advertisements are run by generator and motor fueled by



diesel and petrol. The allegation is that the above alleged 2 constructions are on the East Kolkata Wetlands which is a Ramsar Site.

4. Supplementary affidavit dated 01.05.2024 has been filed on behalf of the Applicant; the same is taken on record.
5. This affidavit has been filed with land records to show that the plot in question is the record of the waterbody of the East Kolkata Wetlands Management Authority.
6. In our opinion, matter requires consideration.
7. Issue notice to the Respondents, returnable within four weeks.
8. Mr. Rajib Ray, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos.1, 3, 5, 6, 7, 9 and 10, State Respondents, Government of West Bengal.
9. Ms. Rashmi Singhee, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.2, Ministry of Environment, Forests and Climate Change (MoEF&CC), New Delhi.
10. Mr. Dipanjan Ghosh, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.4, West Bengal State Pollution Control Board.
11. Mr. Sibojyoti Chakraborty, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.8, Kolkata Municipal Corporation.
12. All the Respondents shall file their counter-affidavits within four weeks.
13. Considering the allegations made in the Original Application, we deem it appropriate to constitute a Committee comprising of the following Members:-
 - i) Senior Scientist, West Bengal Pollution Control Board;

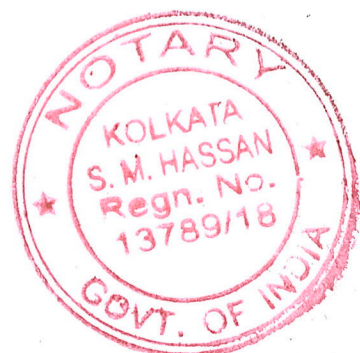


- ii) District Magistrate, South 24 Parganas or his representative Officer not below the rank of Additional District Magistrate (A.D.M.); and
 - iii) Chief Technical Officer, the East Kolkata Wetlands Management Authority
14. The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks.
 15. The District Magistrate, South 24 Parganas shall be the Nodal Body for all logistic purposes and shall file the Inspection Report on affidavit.
 16. In case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also suggest remedial measures, if any.
 17. List on 08.07.2024.

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

May 02, 2024,
Original Application No.78/2024/EZ
SKB



- ~~X~~ -

East Kolkata Wetlands Management Authority
 Department of Environment,
 Government of West Bengal
 Writers Building, Kolkata - 700 001

From : Dr. Nitai Kundu.

CTO, EKWMA

Date: 24.05.07

No.: S (CTO) / EN / 826 / 07

To

The Secretary

Outdoor Advertising Association,

73A Ganesh Chandra Avenue, Kol-13.

With reference to your letter No. OAA/KMC/07-08 dated 09.05.07 I would like to inform you that in exercise of Section 4, 1(C) of PKW Conservation and Management Act, 2006 decision has been taken at the highest level to remove all the hoardings in EKW area immediately without fail.

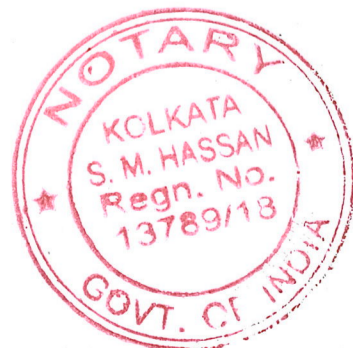
Please take necessary action in this line.

Thanking you.

Dr. Nitai Kundu.

CTO, EKWMA.

Copy to: 1) DM, South 24 Parganas.
 2) Superintendent of Police, South 24 Parganas.





OUTDOOR ADVERTISING ASSOCIATION

Regd. No. 5/12455/72-73 Under W.B. Societies Regn. Act. 1961
73A, GANESH CHANDRA AVENUE, 2ND FLOOR
KOLKATA - 700 013 • PH. / FAX : 2237-4147

President

Kesto Saha
Ph. 2533-0172/2554-1512
Mobile : 9830990865

Vice-President

Jogesh Shah
Ph. 2235-0106/4683
Mobile 9830039536

Anjan Banerjee
Ph. 2400-4888/9333
Mobile 9831039876

S. Dey Neogi

Ph. : 2479-5795/7075/5365
Mobile : 9830071116

Jayanta Saha

Ph. 2554-1512/3633
Mobile : 9830052806

Secretary

Nirmal Thakur
Ph. : 32913959
Mobile : 9830250715

Asst. Secretary :

Surojit Saha
Ph. : 2241-4271/6913
Mobile : 98304 02026

Treasurer

Biman Roy Chowdhury
Ph. : 2466 1693/1718
Mobile : 9433014115

Asst. Treasurer

Pulak Chowdhury
Ph. 2541-3582
Mobile : 9830390771

Date: 01.06.2007

OAA/KMC / 07-08

To
Dr. Nitai Kundu
Chief Technical Officer
East Kolkata Wetland Management Authority
Department of Environment, Govt. of West Bengal
Writers' Building,
Kolkata - 700 001.

Dear Sir,

Safe Removal of Hoardings in EKW area

We have just received your letter no. S(CTOYEN/905/07 dt. 01.06.07 at 6.45 p.m. today being notice for dismantling hoardings at EKW area. Ours is an umbrella organisation and have to deal with members sparsed over a vast area. However we are trying our best to apprise our members concerned as early as possible about your said notice. We are forwarding your notice under reference to our members and would assure you that your notice will reach them within next 3 working days and we shall then try to be able to revert to the subject. Your letter under reply has been received by us after working hours of the office today and tomorrow and Sunday being closed, there is no other way of sending your notice to our members earlier.

Incidentally, it would not be out of context to mention that we have sought certain clarifications from your end vide our letter dt. 25.05.07 to which we have not yet received any reply from your end nor we have received any response to our earlier deputations and letters sent to you on this subject.

We request you for your patience in the meantime.

Thanking you,

Yours faithfully,
For Outdoor Advertising Association

Nirmal Thakur
Secretary

Alliliated with Merchants' Chamber of Commerce



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ORDER SHEET

IN THE HIGH COURT AT CALCUTTA
 CONSTITUTIONAL WRIT JURISDICTION
 ORIGINAL SIDE

T. No. 299 of 2007
 W. P. No. . . . of 2007

Outdoor Advertising Association & Ors.
 Versus
 East Kolkata Wetlands Management
 Authorities & Ors.

BEFORE : The Hon'ble JUSTICE Dipankar Datta

Date: 04.06.2007

None appears on behalf of the respondent nos. 1 and 2 despite service.

The petitioners are aggrieved by the order dated 24th May, 2007 passed by the respondent no.2 conveying to the Secretary of the petitioner no.1 the decision taken at the highest level to remove all the hoardings in EKW area immediately without fail as well as the order dated 1st June, 2007 issuing notice for dismantling of hoardings.

Prima facie, the action taken by the respondent nos. 1 and 2 appears to be in violation of Section 4 of the East Kolkata Wetlands (Conservation and Management) Act, 2006 inasmuch as before making an order under Clause (C)



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thereof, reasonable opportunity of being heard to the petitioners appears not to have been given.

In view thereof, the orders impugned referred to above shall remain stayed till 19th June, 2007 or until further orders whichever is earlier.

List this writ petition as 'Court Application' on 7th June, 2007 for further consideration.

The petitioners shall inform the respondent nos. 1 and 2 the next date of hearing and further that in the event there is no representation from their side on that date, the Court may even proceed to dispose of the writ petition on that date.

All parties are to act on a xeroxed signed copy of this Order on the usual undertaking.

[Signature]
5/6/07

[Signature]
05/6/07
Assistant Registrar
High Court O.S. Calcutta

[Signature] Sd/- Dipankar Datta - J.

AKGoswami



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WP No. 702 of 2007
IN THE HIGH COURT AT CALCUTTA
Constitutional Writ Jurisdiction
ORIGINAL SIDE

OUTDOOR ADVERTISING ASSOCIATION & ORS.

Petitioners

Versus

EAST KOLKATA WETLANDS MANAGEMENT AUTHORITIES & ORS. Respondents.

BEFORE:

The Hon'ble JUSTICE JAYANTA KUMAR BISWAS

Date : 18th January, 2008.

The Court :- Counsel for the state prays for extension of time to file opposition. Such prayer is not opposed. Counsel for the petitioners prays for extension of interim order already made in the case.

In view of the above-noted submissions, I make the following order. Interim order made in the case shall remain in force until further order. The respondents shall file their opposition within four weeks as prayed for; reply, if any, shall be filed within two weeks thereafter.

List the writ petition for final hearing after seven weeks.

Urgent certified xerox copy of this order shall be supplied to the parties, if applied for, within three days from the date of receipt of the file by the section concerned.

(JAYANTA KUMAR BISWAS, J.)

sksr.



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Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
Pransampad Bhaban, 5th floor, LB-2 Sector, III Salt Lake, Kolkata-- 700106
Ph: 91-361-2351603, Fax: 91-33-25356403

Date: 08/08/2019

No. 223 JCTO/ENV/018/2006-07

From: Nrag Sanyal, IAS
Chief Technical Officer

To: Director
Kamkam Advertising Pvt. Ltd.
13 A, Madan Mohantra Street,
Kolkata-700005

Sub: Show Cause Notice for hearing under Section 4(2) read with Section 11(1) of the East Kolkata Wetlands (Conservation & Management) Act, 2006

Sir/Madam,

It has come to notice of the Chief Technical Officer, East Kolkata Wetlands Management Authority (EKWMA), that the Kamkam Advertising Pvt. Ltd. has been established at the address mentioned above. The said establishment is situated in the East Kolkata Wetlands (Conservation & Management) Act, 2006 notified area. The said establishment is situated in the East Kolkata Wetlands (Conservation & Management) Act, 2006 notified area. The said establishment is situated in the East Kolkata Wetlands (Conservation & Management) Act, 2006 notified area.

According to the East Kolkata Wetlands (Conservation and Management) Act, 2006 the East Kolkata Wetlands within the East Kolkata Wetlands (Conservation and Management) Rules, 2007 notified by the Ministry of Environment, Forest and Climate Change, Government of India, Subordinate to the Act, are protected under the relevant Act(s) and/or Rules.

You are given an opportunity of hearing under Section 4(2) read with Section 11(1) of the said Act of 2006 to show cause why legal action should not be initiated against you.

Therefore, you are hereby directed to attend the hearing on 21/08/2019 at 11.30 am, at the Conference Hall, 5th floor, Pransampad Bhaban, LB-2 Sector, III Salt Lake, Kolkata-700106 with relevant document(s) related to this matter along with proof of your identity failing which an ex-parte order may be issued.

Sincerely,

Chief Technical Officer



Government of West Bengal
 Department of Environment
 East Kolkata Wetlands Management Authority
 Pranisampad Bhaban, 5th Floor, LB - 2, Sector -III, Salt Lake, Kolkata - 700106
 Ph : 91-33-2335 3003, Fax : 91-33-2335 6403

No. 223/CTO/EN/018/2006-07

Date : 08/08/2019

From: Niraj Singhal, IFS
 Chief Technical Officer

To : Director,
 Karukrit Advertising Pvt. Ltd.,
 13 A, Madan Mohantala Street,
 Kolkata-700005.

Sub: Show Cause Notice for hearing under Section 4(2) read with Section 11(1) of the East Kolkata Wetlands (Conservation & Management) Act, 2006

Sir/Madam,

It has come to notice of the office of East Kolkata Wetlands Management Authority (EKWMA) that the hoarding and or structures of hoarding have illegally erected under the banner of Karukrit Advertising Pvt. Ltd. at Mouza-Dhapa, JL no. - 2 under P.S. Pragati Maidan (Landmark Adjoining EM Bypass, opposite to Metropolitan housing) of Dist. 24 Parganas (South).

According to the East Kolkata Wetlands (Conservation and Management) Act, 2006 the subject land falls within the East Kolkata Wetlands (EKW), which is also governed by the Wetlands (Conservation and Management) Rules, 2017 notified by the Ministry of Environment, Forest and Climate Change, Government of India. Such illegal activity attracts penalties under the relevant Act(s) and/or Rules.

You are given an opportunity of hearing under Section 4(2) read with Section 11(1) of the said Act of 2006 to show cause why legal action should not be initiated against you.

Therefore, you are hereby directed to attend the hearing on 21/08/2019 at 11:30 am. at the Conference Hall, 5th floor, Pranisampad Bhaban, LB-2, Sector-III, Salt Lake, Kolkata-700106 with relevant document(s) related to this matter along with proof of your identity, failing which an ex-parte order may be issued.

Sincerely,

Sd -

Chief Technical Officer



Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata - 700 105

No. 318/CTO/EN/018/2006-07

Date: 13/11/2019

Order

East Kolkata Wetlands Management Authority (EKWMA) issued a Show Cause Notice for hearing vide no. 223/CTO/EN/018/2006-07 dt. 08.08.2019 and subsequent letter vide no. 236/CTO/EN/018/2006-07 dt. 16.08.2019 in the name of Karukrit Advertising Pvt Ltd under Section 4(1)(c) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 for their illegal hoardings and/or structures of hoarding being erected at Moyza Dhapa, II. no. 2 under P.S. Pragati Maidan, Dist. 24 Parganas (South). The hearing was held on 22.08.2019 at the office of the EKWMA.

On perusal of records available with the office of the EKWMA it is found that EKWMA directed the Secretary, Outdoor Advertising Association by letter no. S(C.T.O.)EN/826/07 dt. 24.05.2007 for removing the hoardings alongside the Eastern Metropolitan Bypass. In response to the said letter Karukrit Publicity Pvt Ltd sent the reply bearing no. KPPL/M/182/2007-08 dt. 25.05.2007 to the EKWMA by denying the charge of illegal hoardings.

Writ Petition vide WP No. 702 of 2007 in the matter of Outdoor Advertising Association & Others Vs. East Kolkata Wetlands Management Authorities & Others was filed before the Hon'ble High Court at Calcutta for the same issue. In its Order dt. 26.02.2015 the High Court observed that some respondents had offices outside the territorial jurisdiction of the Original Side of the Hon'ble High Court at Calcutta and directed conversion of the case into the Appellate Side.

The EKWMA has received several complaints against the illegal hoardings situated alongside EM Bypass. Accordingly, EKWMA issued the Show Cause Notice dt. 08.08.2019 and 16.08.2019 as mentioned supra.

In the aforesaid hearing the following persons were present for Karukrit Advertising Pvt Ltd:

- Shri Raj Kumar Basu, Advocate, Fox & Mandal (Advocates and Solicitors).
- Shri Victor Chatterjee, Advocate.

The Chief Technical Officer (CTO), EKWMA asked them why action should not be initiated against the company for perpetual violation of the EKW Act and the Wetlands (Conservation and Management) Rules, 2017. In reply, they have made the following submission before the CTO:

- A. The Writ Petition being WP No. 702 of 2007 is pending before the Hon'ble High Court at Calcutta.
- B. It has been stated that the subject hoardings are not situated on any wetland.
- C. It has been claimed that the hoardings have been erected in terms of guidelines of the government issued by the management for East Kolkata Wetlands. In this regard, they have sent a letter dt. 23.08.2019 with some documents prepared by Wetlands International South Asia for management plan for East Kolkata Wetlands.



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- D. They have mentioned that the subject land belongs to Metropolitan Co-operative Housing Society Ltd and they have made an agreement with the said Housing Society for erecting their hoardings.
- E. They have claimed that no permanent structure has been erected by them.
- F. In addition to the above, during the hearing they have also said that they have already filed WP No. 16383(W) of 2019 in the High Court on this issue.

While considering the aforementioned submission of Karukrit Advertising Pvt Ltd and examining the same with the available official records, the following point-wise observation is as follows:

- a. While delivering Order dt. 26.02.2015 in the matter of WP No. 702 of 2007 the High Court observed that some respondents had offices outside the territorial jurisdiction of the Original Side of the Hon'ble High Court at Calcutta and directed conversion of the case into the Appellate Side.
- b. According to the field report submitted to this office, the hoardings and/or structures of hoarding adjoining EM Bypass (opposite to Metropolitan Housing) are situated within the East Kolkata Wetlands (EKW).
- c. No such guideline for hoardings within the EKW is in existence.
- d. It is an admitted fact by the company that the hoardings and/or structures of hoardings belong to Karukrit Advertising Pvt Ltd on the subject land irrespective of the land ownership. The act of erection of hoarding without prior approval of the EKWMA is an illegal activity, as per the EKW Act.
- e. The subject hoardings and/or structures of hoarding being erected at the subject land stay put there throughout the year, and these are there for years and these are not movable structures. So, these hoardings and/or structures of hoarding are construed as permanent in nature.
- f. With regard to WP No. 16383(W) of 2019 details of the instant writ petition are still not available with this office, no Order and/or interim Order has been communicated to this office in this regard.

Considering the above, the undersigned has come to the conclusion that there is no legal merit in the claim of Karukrit Advertising Pvt Ltd for the hoardings and/or structures of hoarding alongside EM Bypass (opposite to Metropolitan Housing) at Mouza Dhapa, JL no. 2, PS Pragati Maidan, Dist, 24 Parganas (South) as per the East Kolkata Wetlands (Conservation and Management) Act, 2006 and its amendments from time to time. Therefore, Karukrit Advertising Pvt Ltd is hereby directed under Section 4(1)(c) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 to demolish the illegal hoardings and/or structures of hoarding within 30 days from the date of issue of this order. In addition, Karukrit Advertising Pvt Ltd has to restore the subject land to its previous status, failing which action may have to be initiated as per the East Kolkata Wetlands (Conservation and Management) Act, 2006 and/or the Environment (Protection) Act, 1986; and, monetary penalty may also be imposed as environmental compensation.

All concerned may be informed accordingly.

Sd/-
Principal Secretary
Environment Department
&
Member Secretary
East Kolkata Wetlands Management Authority

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No. 318/CTO/EN/018/2006-07

Date: 13/11/2019

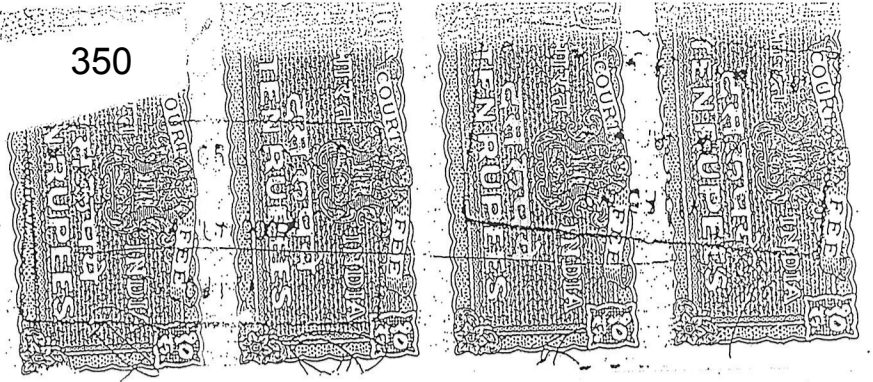
Copy forwarded for kind information and necessary action to:

1. P.S. to the Minister-in-Charge, Environment Department & Chairperson, EKWMA
2. Commissioner, KMC
3. District Magistrate, Dist. 24 Parganas (South)
4. Deputy Commissioner of Police, East Division, Kolkata Police
5. Officer-in-Charge, P.S., Pragati Maidan
6. BL&LRO, ATM at Kasba, Dist. 24 Parganas (South)
7. Karukrit Advertising Pvt Ltd
8. Guard File

 13-11-19

Senior Law Officer &
Ex-Officio Assistant Secretary
Department of Environment
Government of West Bengal





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T/299/07

W.P. NO 702 OF 2007

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IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

ORIGINAL SIDE

w.p. 1638320/19
20/8/19

IN THE MATTER OF :

An application under Article 226 of the
Constitution of India;

AND

IN THE MATTER OF :

Issuance of Writ/Writs and/or
Direction/Directions and/or Order/Orders;

AND

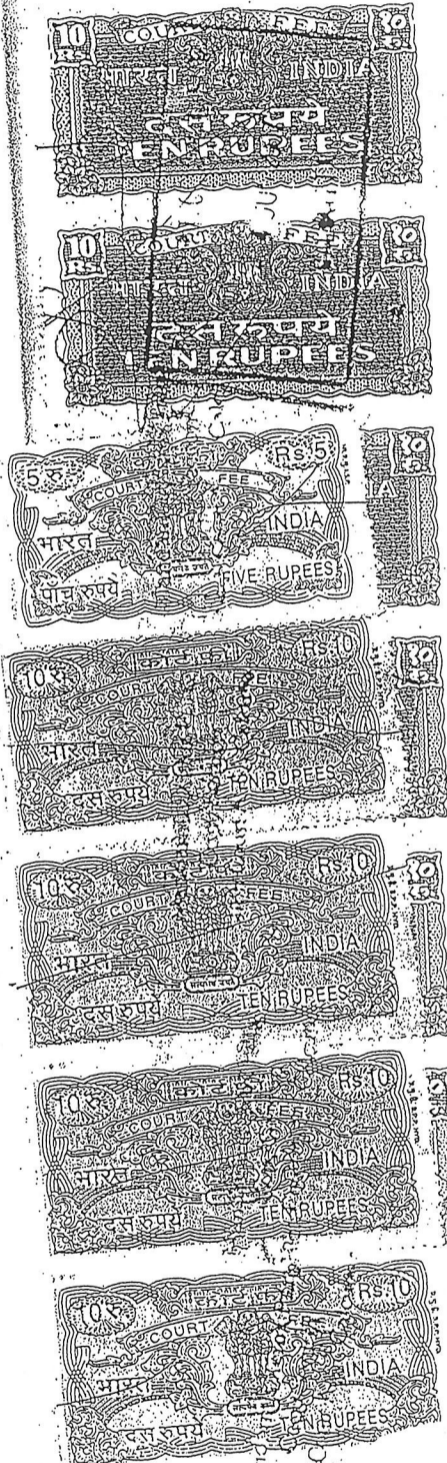
IN THE MATTER OF :

The East Kolkata Wetlands (Conservation
and Management) Act, 2006;

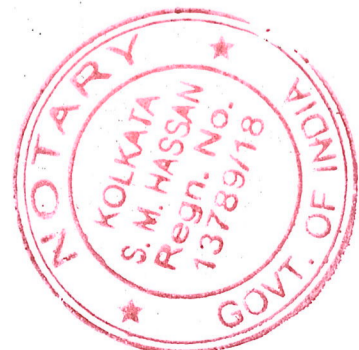
AND

IN THE MATTER OF :

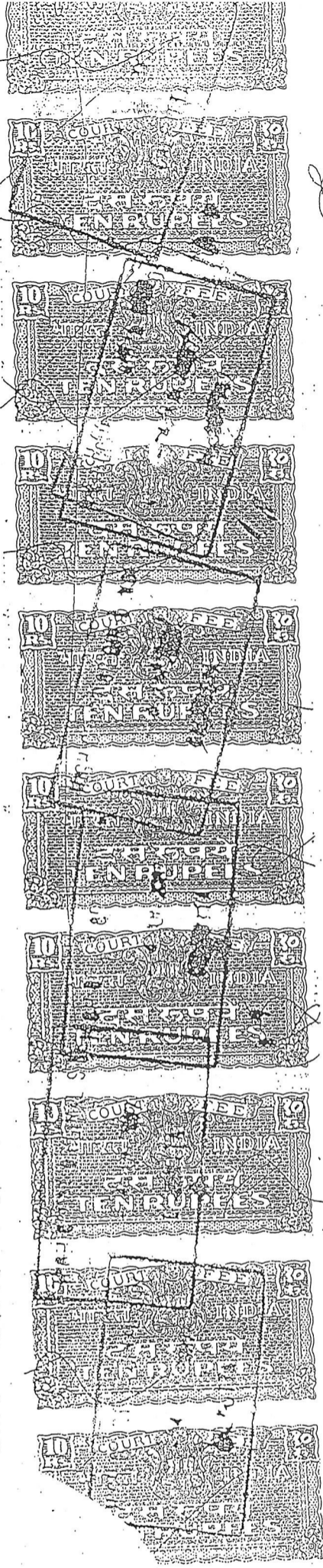
The Kolkata Municipal Corporation Act,
1980;



22
13.01.2020



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AND

IN THE MATTER OF :

Notice No.S(CTO)/EN/826/07 dated 24th May, 2007 issued by the Chief Technical Officer, East Kolkata Wetlands Management Authority, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata - 700 001;

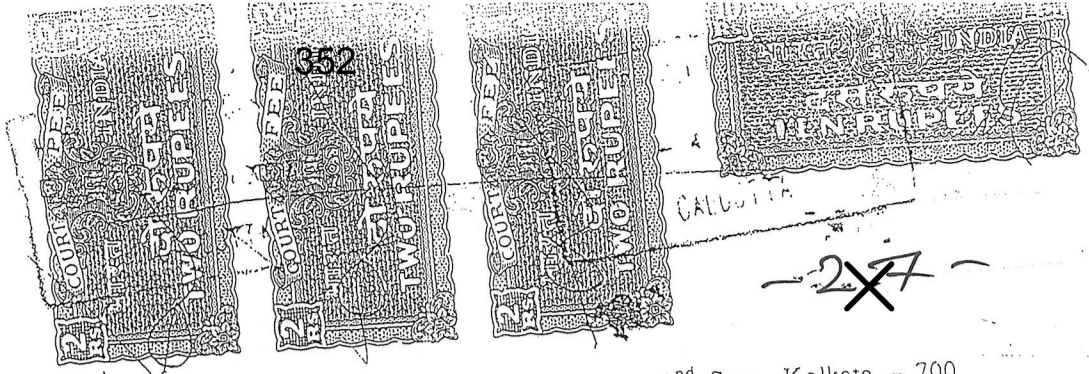
AND

IN THE MATTER OF :

1. Outdoor Advertising Association, a registered society having its registration No.S/12455/72-73 under the West Bengal Societies Registration Act, 1961 having its office at 73A, Ganesh Chandra Avenue, 2nd floor, Kolkata - 700 013 through its Secretary.
2. The Secretary, Outdoor Advertising Association, having office at 73A, Ganesh

22-13.01.2020





~~277~~

82

- 3 -

Chandra Avenue, 2nd floor, Kolkata -- 700

013.

3. Karukrit Publicity Private Ltd., a company registered under the Companies Act, 1956 having its registered office at 13A, Maçan Mohan Tala Street, Kolkata – 700 005.

... PETITIONERS.

VERSUS

1. East Kolkata Wetlands Management Authorities, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata – 700 001.
2. Dr. Nitai Kundu, Chief Technical Officer, East Kolkata Wetlands Management Authority, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata- 700 001.
3. State of West Bengal, through the Principal Secretary, Department of Environment,

13-01-2020



~~28~~

Government of West Bengal, Writers' Buildings, Kolkata- 700 001.

4. The Kolkata Municipal Corporation, a body corporate constituted under the Kolkata Municipal Corporation Act, 1980 having its office at 5, S.N. Banerjee Road, Kolkata – 700 013.
5. The District Magistrate, South 24-Parganas having office at 12, Biplabi Kanailal Bhattacharjee Sarani, 1st Floor, Alipore Police Court Compound, Kolkata-700 027.
6. Superintendent of Police, South 24-Parganas having office at 31A, Belvedere Road, Kolkata-700027.
7. Metropolitan Cooperative Housing Society Ltd., registration No.75/Cal of 1965 under the West Bengal Societies Registration Act, 1961 through its Secretary, having its office at Plot No.CZ 38, Sector B, Canal South Road, Kolkata – 700 105.

... RESPONDENTS.



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
		25. 13.12.2019. Ct. No. 26. F.B.	<p style="text-align: center;">W.P. 16383 (W) of 2019 with CAN 10751 of 2019 with CAN 11098 of 2019</p> <p style="text-align: center;">Outdoor Advertising Association & Ors. -Vs.- East Kolkata Wetlands Management Authorities & Ors.</p> <p>Mr. Amalés Ray, Mr. Biswaroop Bhattacharya, Mr. Raj Kumar Basu, Mr. Victor Chatterjee, Mr. D. Sinha Ray For the Petitioners.</p> <p>Mr. Ankit Sureka For the Respondent No. 7.</p> <p>Mr. Alak Kumar Ghosh, Mr. Gopal Chandra Das For the KMC.</p> <p style="text-align: center;">Re: CAN 10751 of 2019 with CAN 11098 of 2019.</p> <p>Party/Parties is/are represented in the order of their name/names as printed above in the cause title.</p> <p>Under consideration before this Court is W.P. 16383 (W) of 2019, a converted writ petition on the Appellate Side originally numbered as W.P. 702 of 2007 on the Original Side. By order of the Hon'ble Court dated</p> <p style="text-align: center;">K.</p>

13-01-2020



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p>26th of February, 2015 the conversion of W.P. 702 of 2007 to the Appellate Side from the Original Side was directed taking notice of the fact that some of the respondents have offices outside the territorial jurisdiction of the Original Side of the Hon'ble Court.</p> <p>Mr. Ray, Learned Counsel for the petitioners, points out that W.P. 702 of 2007 was filed being aggrieved by an order of 24th of May, 2007 issued by the East Kolkata Wetlands Management Authority (EKWMA) directing the petitioners, who represent an advertising company, to remove a hoarding adjoining the Eastern Metropolitan Bye-pass (for short EM Bye-pass).</p> <p>The order of removal dated 24th of May, 2007 was stayed by the Hon'ble Court by its order of 4th of June, 2007 and such stay was extended until further orders by order dated 18th of January, 2008.</p> <p>Mr. Ray argues that the stay of the demolition was ordered by the Hon'ble Court primarily on the ground that the EKWMA violated the principles of natural justice by not affording the petitioners an opportunity to show cause as provided by the EKWMA Act, 2006.</p> <p>It is further submitted that subsequently on the 8th of August, 2019, the Chief Technical Officer (CTO), EKWMA issued a show cause to the petitioners directing</p>



M. 10

Noting by Office or Advocate:	Serial No:	Date	Office notes, reports, Orders or proceedings with signature of Advocate:
			<p>them to answer as to why the hoarding in issue shall not be removed.</p> <p>Although the petitioners answered the show cause by a reply dated 21st of August, 2019 and were also represented at the hearing through their authorised representatives, by way of a final order dated 13th of November, 2019, the <i>EKWMA</i> arrived at the conclusion that the subject hoarding is illegal and therefore to be removed within 30 (thirty) days from the date of issue of the final order dated 13th of November, 2019.</p> <p>The final order dated 13th of November, 2019 is now the subject matter of an <i>interim</i> application filed by the petitioners, being CAN 10751 of 2019, which is under consideration today before this Court.</p> <p>Mr. Ray submits that the subject hoarding has not been constructed within <i>EKWMA</i> land. On the contrary, the subject hoarding belongs to the land allotted to the Metropolitan Co-operative Housing Society Limited (for short the Co-operative).</p> <p>Such stand is supported by Mr. Sureka, Learned Counsel, who represents the Metropolitan Co-operative Housing Society Limited in Court today. It is submitted on behalf of the Co-operative that the hoarding is part of Plot no. 87 allotted, mutated and demarcated in favour of the Co-operative. It is further submitted that even the E</p> <p style="text-align: right;">h.</p>

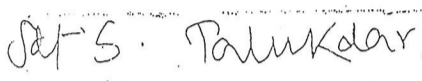
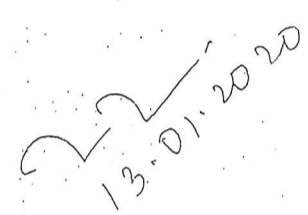


M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p><i>M Bye-pass</i> runs through land belonging to the Co-operative, although such land has been ultimately acquired for the purpose of constructing the <i>E M Bye-pass</i>.</p> <p>Although notice is produced today by Learned Counsel on record for the petitioners of intimation of hearing of the application today, none represents the <i>EKWMA</i>.</p> <p>Having regard to the facts which remain undisputed at this stage, this Court is persuaded to continue the order of stay as originally granted by the Hon'ble Concurrent Bench on the 4th of June, 2007 and extended on 18th of January, 2008. This Court is persuaded to restrain the <i>EKWMA</i> from giving effect to its final order dated 13th of November, 2019 without taking the leave of the Hon'ble Court.</p> <p>Let notice of this order be issued to the non-appearing Learned Counsel for <i>EKWMA</i> and an Affidavit-of-Service be filed on the next date.</p> <p>This Court is informed that Affidavits to the main writ petition, i.e. W.P. 16383 (W) of 2019, have been exchanged between the parties.</p> <p>Let formal Affidavits to CAN 11098 of 2019 arising out of W.P. 16383 (W) of 2019 be also exchanged</p> <p>H.</p>



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p>within a cumulative time period of 10 (ten) weeks from this date.</p> <p>The issue of amendment of the writ petition as pleaded by the petitioner in CAN 10751 of 2019 shall be considered at the next stage.</p> <p>Liberty to mention strictly upon notice to the other sides.</p> <p style="text-align: right;">  (Subrata Talukdar, J.) </p> <p style="text-align: center;">  </p>



Ote

PRINTED AT: KARUKRIT ADVERTISING PRIVATE LIMITED
152A, 3E/2
KOLKATA-700027
WWW.KARUKRIT.COM

KARUKRIT

ADVERTISING PRIVATE LTD

Ref no: KAPL/PM/122/2024:2025

Date: 08-07-2024

To
The District Magistrate, South 24 Pgs,
Nodal Body,
New Treasury Building,
(8th Floor and 9th Floor),
Alipore, Kolkata-700027



Respected Sir,

Before the National Green Tribunal, Eastern Zone Bench, Kolkata
OA 78/2024/EZ
Abhrajit Roy Chowdhury
Vs,
State of West Bengal & Ors

Kindly refer to our letter Ref no. KAPL/PM/060/2024:2025 dated 14th May, 2024 stating the facts on the issues involved in the above matter from our perspective, for consideration of the Committee appointed by the Learned National Green Tribunal, Eastern Zone Bench, Kolkata. A copy of our said letter is enclosed herewith for your ready reference.

You are requested to give us sufficient notice of personal hearing in advance so that we can make our submission before the Learned Committee for consideration.

Thanking you,
Yours Faithfully,

For KARUKRIT ADVERTISING PRIVATE LIMITED

Ji Saha

DIRECTOR

Encl: As above.

Cc: To

✓ The Senior Scientist, West Bengal
Pollution Control Board, PARIBESH
BHAVAN, 10A, Block-L.A., Sector-III,
Salt Lake City, Kolkata-700106

The Chief Technical Officer,
PRANISAMPAD BHAVAN, 5th Floor,
LB-2, Sector-III, Salt Lake, Kolkata-
700106



MEMBER OF INDIAN ADVERTISING ASSOCIATION

CIN 12290W574799999



ANNEXURE - 'B'

- 35 -

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 07-02-02 2002.

To
Karnikut
13 A Madanmahatah St
Kul-5

Hg at Metropolitan Co op housing
Society 14 / E.M. By Pass.
Size 10 x 20 = 1200 sq. ft
light w

Dear Sir(s),

I am glad to inform you that your application dt. 14-01-02 has been granted. I, therefore, request you to take out permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000/- and Rs. 29820/- respectively. You will have to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for the year 2001-2002

WJ-202	→	18000	-	Permission
WJ-203	→	4500	-	Licence
WJ-203 (Regn)	-	25320	-	
WJ-204	-	52500	-	Advt. Tax
		<u>1,00,320</u>		

OS Paid in full by
Pay order
on 29/3/02

Yours faithfully,

[Signature]
Asstt. Licenc. Officer,
Advertisement Department,
The Cal. Mpl. Corporation



~~361~~

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. M. Banerjee Road,
Calcutta - 13.

Dated, the 07-02-02, 2002.

To
Kerukrit
13 A Madanmohantalav
K-5

Kalyani Metropolitan Co-operative
Housing Society Ltd. by B.S.
Size of plot 2 x 1200 Sq. ft.
Lighted

Dear Sir(s),

I am glad to inform you that your application
dt. 14-08-99 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 18000/- & Rs. 29820/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for
the year 2001-2002.

U-202	-	18000
U-203	-	4500
U-203(10 yrs)	-	25320
U-204	-	52500
pb/-		<u>100320</u>

paid in full by
by order of
29/2/03

Yours faithfully,
S. M. Banerjee
Asst. Licenc. Officer
Advertisement Department
The Cal. Mpl. Corporation



37

9

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 07-02-02 2002.

To
Karabait
13 A Madanmohantale St
Delhi

Bhata Metropolitan Corp Korumy
Society 12/B.M. By Pass
5x2 ft x 20 = 1200 sq ft.
lighted

Dear Sir(s),

I am glad to inform you that your application dt. 14-01-02 has been granted. I, therefore, request you to take out permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000 and Rs. 29820 respectively. You will have to pay usual Advertisement Tax u/s. 204 of Rs. 52500 for the year 2001-2002

43-202	18000
43-203	4500
43-203 (104m)	25320
43-204	52500
	<hr/>
	100320

*Payable in full
by pay order
JMC 29/3/03*

Yours faithfully,

[Signature]
Asstt. Licence Officer,
Advertisement Department,
The Cal. Mpl. Corporation



THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. M. Banerjee Road,
Calcutta - 13.

Dated, the 07-02-02, 2002.

To
Karunkut
13-A Madanmohantala St
Kol-13

Kalyani Metropolitan co-operative
housing society Ltd / E.M. Co. Ltd
87/2, Box 20 21200 SE St.
lighted

Dear Sir(s),

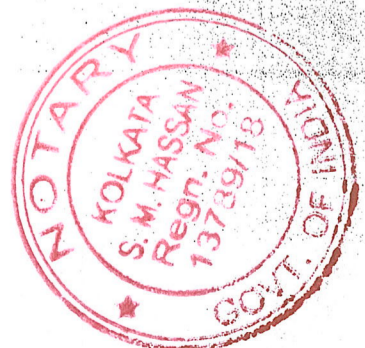
I am glad to inform you that your application
dtd. 14-08-97 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 18000/- & Rs. 29820/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for
the year 2001-2002

W-202	—	18000
L-203	—	4500
L-203(10ym)	—	25320
L-204	—	52500
pb/-		<u>100320</u>

Part in full by
Pay order 29/2/02

Yours faithfully,

R. S. Das 14.2
Asstt. License Officer
Advertisement Department,
The Cal. Mpl. Corporation



6

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 2-01-02, 2002.

To Karunkut
13A Madanmahatya St
Kol-5

Kyokh Metropolitan Corp Building
Seccty 142/ B.M. By Bm
SP/2/ 60x20 2/200 sq.ft
lighted

Dear Sir(s),

I am glad to inform you that your application dt. 14-8-99 has been granted. I, therefore, request you to take out permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000/- and Rs. 29820/- respectively. You will have to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for the year 2001-2002

48-202	18000
15-203	4500
18-203 (10 ym)	25320
25-204	52500
	<u>100320</u>

Paid in full by pay order dt-29/3/02

Yours faithfully,

S. Ch. 7-4-2
Asstt. Licenc Officer,
Advertisement Department,
The Cal. Mpl. Corporation



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THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. M. Banerjee Road,
Calcutta - 13.

6

Dated, the 11-03-02, 2002.

To
Karaknilt
13 A Madanmalanta St
Kt-5

Higala Metropolitan Corp. Building
Society 102/ B.M. by am.
874r foxao 21200 sq. ft.
Lighted

Dear Sir(s),

I am glad to inform you that your application
dtd. 14-08-97 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 18000/- & Rs. 29820/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for
the year 2001-2002.

U-202	18000
U-203	4500
U-203 (10 yrs)	25320
U-204	52500
<hr/>	
100320	
<hr/>	

pb/-

Paul m. Paul
By pay order
on 29/3/03

Yours faithfully,

R. P. 11.03.02
Asstt. Licencing Officer,
Advertisement Department,
The Cal. Mpl. Corporation



9

TWO KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 07-02-02, 2002.

To
Karulent
B-A Madanmahantale
Kol-5

Higati Metropolitan Corp. Building
Society - 10/B.M. By Lan.
Size 60x20 x 120 sq ft
Lights

Dear Sir(s),

I am glad to inform you that your application dt. 14-08-97
has been granted. I, therefore, request you to take our
permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000
and Rs. 29820 respectively. You will have to pay usual
Advertisement Tax u/s. 204 of Rs. 52500 for the year 2001-2002

U-202	18000
U-203	4500
U-203 (w/m)	25320
U-204	52500
	<u>100320</u>

*paid in full
by pay order
P/O 29/2/02*

Yours faithfully,

R. K. Ghosh
Asstt. Licence Officer,
Advertisement Department,
The Cal. Mpl. Corporation



THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. M. Banerjee Road,
Calcutta - 13.

Dated, the 07-01-02, 2002.

To
Karukhila
13 A Madanmohantalal St
Kolkata

Higala Metropolitan Co-op Housing
Society Ltd / B.M. By B.M.
Site 60x20 = 1200 Sq. ft.
Wighted

Dear Sir(s),

I am glad to inform you that your application
dtd. 14-8-02 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 18000/- & Rs. 29820/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for
the year 2001-2002.

U-202	18000
U-203	4500
U-203 (10 ym)	25320
U-204	52500
	<hr/>
	100320
	<hr/>

*Q Paid in full by
my wife on
29/12/02*

Yours faithfully,

R. Indu 7.2.02
Asstt. Licen. Officer
Advertisement Department
The Cal. Mpl Corporation

pb/-



(9)

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 19-03-02, 2002.

To
Karubrid
13 A Madanmohantala St
Kol-5

Higali Metropolitan Corp Housing
Society Ltd / B.M. by Rm
Stn 60 x 20 2 1200 sq. ft
lighted

Dear Sir(s),

I am glad to inform you that your application dt. 14-08-97
has been granted. I, therefore, request you to take out
permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000/-
and Rs. 29820/- respectively. You will have to pay usual
Advertisement Tax u/s. 204 of Rs. 52500/- for the year 2001-2002

WS-202	18000
WS-203	4500
WS-203 (104m)	25320
WS-204	52500
	<u>100320</u>

*paid in full
by pay order
on 22/3/02*

Yours faithfully,

S. M. Hassan 19.03.02
Asstt. Licence Officer,
Advertisement Department,
The Cal. Mpl. Corporation



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(10)

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 08-5-02, 2002.

To
Kamakhya
13 A Madan Mohan Talast
Kolkata.

Hq at n Metropolitan Corp Building
Society 10 / E.M. 3y Bm
Area 30 x 15 = 2450 Sq. ft
Lighted

Dear Sir(s),

I am glad to inform you that your application dt. 14-8-97
has been granted. I, therefore, request you to take out
permission u/s. 202 & Licence u/s. 203 on payment of Rs. 6750/-
and Rs. 8123/- respectively. You will have to pay usual
Advertisement Tax u/s. 204 of Rs. 11250/- for the year 2002-2003

WS-202	6750
WS-203	1688
WS-203 (10 ym)	6435
WS-204	11250
	<u>26123</u>

Pay in full
by order
Jat 29/3/03

Yours faithfully,

P. S. 2
Asst. Director, Officer,
Advertisement Department,
The Cal. Mpl. Corporation



~~45~~

(17)

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. M. Banerjee Road,
Calcutta - 13.

Dated, the 08-05-02 2002.

To
Karuknit
13A Madan Mohan Chatterjee St
Kolkata

Wagon Metropolitan Coop Housing
Society Ltd / B.M. By Pass
Area 450 Sq. Ft
Lighted

Dear Sir(s),

I am glad to inform you that your application dt. 4-8-97 has been granted. I, therefore, request you to take out permission u/s. 202 & Licence u/s. 203 on payment of Rs. 6750/- and Rs. 8123/- respectively. You will have to pay usual Advertisement Tax u/s. 204 of Rs. 11250/- for the year 2001-2002

wf-202	6750
wf-203	1688
wf-203 (10 yrs)	6435
wf-204	11250
	<u>26123</u>

Done by by pay order dt- 20/5/02

S. M. Banerjee 8.5.02
Yours faithfully,

Assistant Commissioner,
Advertisement Department,
The Cal. Mun. Corporation



- * 6 -

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road, (18)
Calcutta - 13.

Dated, the 08-5-02, 2002.

To Karunkul
13 A Madanmohantala St
Kolkata

Wg of Metropolitan Coop Housing
Society - 12 / R.M. By Ban
Size 40x15 = 600 Sq. ft
Lighting

Dear Sir(s),

I am glad to inform you that your application
dtd. 14-08-97 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 9000/- & Rs. 10830/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 26250/- for
the year 2001-2002.

w/s-202	9000
w/s-203	2250
w/s-203 (10 yrs)	8580
w/s-204	26250
pb/-	<u>46080</u>

Paid in full
by pay order
Dt - 29/3/03

Yours faithfully,

[Signature]
Assistant Commissioner,
Advertisement Department,
The Cal. Mbl. Corporation



GRAM :
KARUKRITKO

KARUKRIT

PHONE : (033) 554-151;
(033) 555-297
RESI. : (033) 554-363
FAX : (033) 554-180

[ESTD. 1932]

PROMOTERS OF SOLUS HOARDINGS IN THE EASTERN INDIA
13-A, MADANMOHANTALA STREET, (NEAR KUMARTULI) CALCUTTA-700 005 (INDIA)The Deputy Manager,
Advertisement Deptt.
Kolkata Municipal Corporation,
5, S. N. Banerjee Road,
Kolkata - 700 013

Date : 09.04.03

Re : Your Demand Notices U/S 202, 203 & 204

Dear Sir,

We acknowledge receipt of the aforesaid demand notices of different locations on various dates.

In this context, it is advised that Advertisement Tax under section 204 upto 2002 - 2003, has already been paid by us.

Accordingly, the balance amount pertaining to aforesaid demand notices (excepting under sec 204) is being paid on date by enclosed pay order nos. 667260 & 667313 all dated 29.03.03, on Bank of Maharashtra, for Rs. 5,20,684.00 (Five lacs Twenty Thousand Six Hundred Eighty Four Only)

Kindly acknowledge receipt.

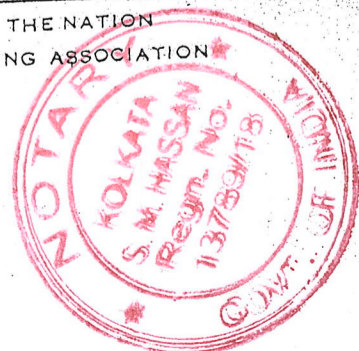
Thanking you,

Yours faithfully,

For "KARUKRIT"


(PARTNER)

- Enclo : 1) Pay order a.a.
-
- 2) Xerox copies of Demand Notices
-
- 3) Location list for 18 sites

OVER 60 YEARS OF SERVICE TO THE NATION
MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

KARUKRIT

[ESTD. 1932]

PROMOTERS OF SOLUS HOARDINGS IN THE EASTERN INDIA
13-A, MADANMOHANTALA STREET, (NEAR KUMARTULI) CALCUTTA-700 005 (INDIA)

PHONE : (033) 554-1512
(033) 555-2977
RESI : (033) 554-3633
FAX : (033) 554-1802

Date : 09.03.2003

The Kolkata Municipal Corporation

Demand Notice for Hoarding Sanction

Sl. No.	Location	Size	
1.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
2.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
3.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
4.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
5.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
6.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
7.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
8.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
9.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
10.	405, Rajdanga Main Road, Kol - 78	30' x 20'	Lit
11.	206/1/B, B. B. Ganguly Street	20' x 10'	Non Lit
12.	206/1/B, B. B. Ganguly Street	20' x 10'	Non Lit
13.	206/1/B, B. B. Ganguly Street	20' x 10'	Non Lit
14.	18A, Shyamacharan Dey Street	10' x 8'	Non Lit
15.	18A, Shyamacharan Dey Street	18' x 10'	Non Lit
16.	E. M. Bye Pass Metropolitan	30' x 15'	Lit
17.	E. M. Bye Pass Metropolitan	30' x 15'	Lit
18.	E. M. Bye Pass Metropolitan	40' x 15'	Lit



OVER 60 YEARS OF SERVICE TO THE NATION
MEMBER OF OUTDOOR ADVERTISING ASSOCIATION





- 9 -

Ref.No: KPPL/M/1245/2006-07

Date:08.03.2007

The Manager,
Advertisement Department,
The Kolkata Municipal Corporation,
5,S.N.Banerjee Road,
Kolkata-700013.



Re: Demand for License Fee, LUC &
Taxes on Advertisement of 5 sites
for Lot No.H8 to H12.

Dear Sir,

Apropos of your Demand No.200703112,200703113,200703114,200703115,
200703116 dated on 22/01/2007, relating to Lot No. H8 to H12 for a total License
fee, L.U.C. & Taxes on Advertisement for a total LUC fees of Rs.6,59,250only, we
are pleased to enclose the Cheque no./ Pay Order no.386458 date 08.03.2007 for
Rs.6,59,250/- on Bank of Maharashtra. As detailed below, for the period from
01.04.2006 to 31.03.2007, for your doing the needful;

<u>Lot No.</u>	<u>Demand No. & Date</u>	<u>Location</u>	<u>Amount</u>
✓H8	200703112 & 22/01/07	E.M.Bypass Metropolitan	38,250/-
✓H9	200703113 & 22/01/07	..	1,38,000/-
✓H10	200703114 & 22/01/07	..	2,07,000/-
✓H11	200703115 & 22/01/07	..	1,38,000/-
H12	200703116 & 22/01/07	..	1,38,000/-

Kindly acknowledge and arrange to send your money receipt, for our
record.

Thanking you,

Yours faithfully,
For Karukrit Publicity Pvt.Ltd.

Jesto Vih
(DIRECTOR)

Enclo: Pay order/draft no.xerox copy
of demand as above.

KARUKRIT
PUBLICITY PVT. LTD.

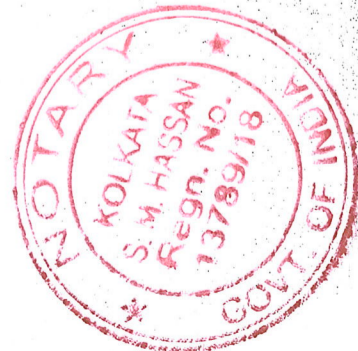
Sg:Sn.kppl/715

13A, Madanmohantala Street, Kolkata - 700 005

t. +91 33 2554 1512, 2554 3633, 2555 2977, f. 2554 1802, e. karukrit1932@vsnl.net, www.karukrit.com



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand. No. : 200703112
Date : 22/01/2007

Phone No. 554-1512

Number of Hoarding : 1

Lot Number : H8
Location :
E.M.BYE PASS MEROPOLITON,

Type	Fees Head		Amount (Rs.)
PRIVATE HOARDING (201-500)	U/S 202	28	12600
	(01/04/2006 - 31/03/2007)		7650
	U/S 203	17	18000
	(01/04/2006 - 31/03/2007)		
	ADV. TAX (U/S 204)	40	
	(01/04/2006 - 31/03/2007)		38250

Net Amount (Rs.)

Amount in Words:
Rupees thirty eight thousand two hundred fifty only

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703113
Date: 22/01/2007

Bill No: 554-1512

Number Of Hoarding: 1

Plot Number: H9.

Location: METROPOLITAN BYE PASS,
Current Demand:
Type

	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	33600
	U/S 203 (01/04/2006-31/03/2007)	17	20400
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	84000
			138000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees one lakh thirty eight thousand only

Deputy Manager (Advertisement)
The Kolkata Municipal Corporation
DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION



~~SR~~

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Demand No.: 200703114
 Date: 22/01/2007

Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

License No: 554-1512

Number Of Hoarding: 1

Plot Number: H10

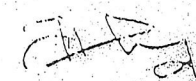
Location: METROPOLITAN BYE PASS,
 Current Demand:
 Type

PRIVATE HOARDING (501 & ABOVE)

Fees Head	Rate	Amount (Rs.)
U/S 202 (01/04/2006-31/03/2007)	28	50400
U/S 203 (01/04/2006-31/03/2007)	17	30600
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	126000
		207000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees two lakh seven thousand only


 Deputy Manager (Advertisement)
 Kolkata Municipal Corporation
 DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703115
Date: 22/01/2007

File No: 554-1512

Number Of Hoarding : 1

Number : H11

Location :
METROPOLITAN BYPASS,
Current Demand :
Type :

HOARDING (501 & ABOVE)

Fees Head	Rate	Amount (Rs.)
U/S 202 (01/04/2006-31/03/2007)	28	33600
U/S 203 (01/04/2006-31/03/2007)	17	20400
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	84000
		138000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees one lakh thirty eight thousand only

[Signature]
Deputy Manager (Advertisement),
The Kolkata Municipal Corporation
DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

see: KARUKRIT PUBLICITY P. LTD. (I0013)
 ss: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703116
 Date: 22/01/2007

No: 554-1512

Number Of Hoarding: 1

lumber : H12

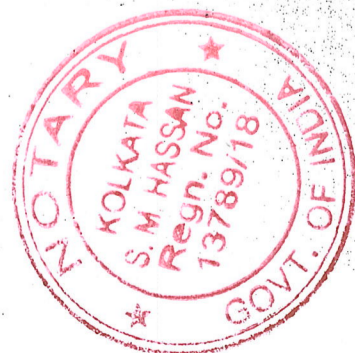
tion :
 POLITAN BYE PASS,
 ent Demand :

Fees Head	Rate	Amount (Rs.)
U/S 202 (01/04/2006-31/03/2007)	28	33600
U/S 203 (01/04/2006-31/03/2007)	17	20400
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	84000
		138000

rent Bill Amount (Rs.)

rent Bill Amount in Words:
 fees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation
 DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION





Ref.No: KPPL/M/1246/2006-07

Date:08.03.2007

The Manager,
Advertisement Department,
The Kolkata Municipal Corporation,
5,S.N.Banerjee Road,
Kolkata-700013.



Re: Demand for License Fee, LUC &
Taxes on Advertisement of 4 sites
for Lot No.H13 to H16.

Dear Sir,

Apropos of your Demand No.200703121,200703122,200703123,
200703124 dated on 22/01/2007, relating to Lot No. H13 to H16 for a total
License fee, L.U.C. & Taxes on Advertisement for a total fees Rs.6,90,000/-only,
we are pleased to enclose the Cheque no./ Pay Order no.386459 date 08.03.07
for Rs.6,90,000/- on Bank of Maharashtra. As detailed below, for the period from
01.04.2006 to 31.03.2007, for your doing the needful;

<u>Lot No.</u>	<u>Demand No. & Date</u>	<u>Location</u>	<u>Amount</u>
H13	200703121 & 22/01/07	E.M.Bypass Metropolitan	2,07,000/-
H14	200703122 & 22/01/07	"	1,38,000/-
H15	200703123 & 22/01/07	"	1,38,000/-
H16	200703124 & 22/01/07	"	2,07,000/-

Kindly acknowledge and arrange to send your money receipt, for our
record.

Thanking you,

Yours faithfully,
For Karukrit Publicity Pvt.Ltd.

Jyoti P. P.
(DIRECTOR)

Encl: Pay order/draft no.xerox copy

Sp:Subkpl/210

KARUKRIT
PUBLICITY PVT. LTD.

13A, Madanmohantala Street, Kolkata - 700 005
t. +91 33 2554 1512, 2554 3633, 2555 2977, f. 2554 1802, e. karukrit1932@vsnl.net, www.karukrit.com



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Demand No.: 200703121
 Date: 22/01/2007

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Phone No: 554-1512

Number of Hoarding: 1

Lot Number: H13

Location: METROPOLITAN BYE PASS,
 Current Demand Type:

PRIVATE HOARDING (501 & ABOVE)

Fees Head	Rate	Amount (Rs.)
U/S 202 (01/04/2006-31/03/2007)	28	50400
U/S 203 (01/04/2006-31/03/2007)	17	30600
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	126000
		207000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees two lakh seven thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Demand No.: 200703122
 Date: 22/01/200

Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Phone No: 554-1512

Number of Hoarding: 1

Plot Number: H14

Location: TROPICAL BYE PASS,
 Present Demand:

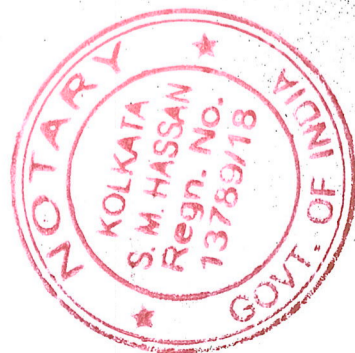
Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	28	33600
U/S 202 (01/04/2006-31/03/2007)	17	20400
U/S 203 (01/04/2006-31/03/2007)	70	84000
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)		13800

Present Bill Amount (Rs.)

Present Bill Amount in Words:
 Rupees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DEPUTY MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION



~~58~~

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S. N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 2
 Date : 2

Phone No: 554-1512

Number of Hoarding

Lot Number : H15

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

PRIVATE HOARDING (501 & ABOVE)

Fees Head

Rate Am

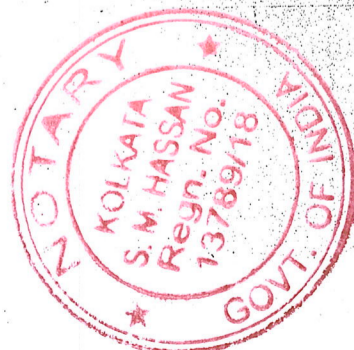
U/S 202 (01/04/2006-31/03/2007)	28	
U/S 203 (01/04/2006-31/03/2007)	17	
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Adver)
 The Kolkata Municipal C

DEPUTY MANAGER (ADVERTIS)
 THE KOLKATA MUNICIPAL CO



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S. N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No. : 200700892
 Date : 10/03/2007
 Demand No. : 200703124
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H16

NARATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
50400	50400	0
30600	30600	0
126000	126000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.-)
386459	08/03/2007	BANK OF MAHARASTRA	207000
			207000

Total Amount Paid :

Amount in Words : Rupees two lakh seven thousand only

E. & O.E.

(Signature)
 Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No.: 200700891
 Date : 10/03/2007
 Demand No.: 200703123
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H15

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	33500	33500	0
U/S 203	20400	20400	0
ADV. TAX (U/S 204)	84000	84000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
386459	08/03/2007	BANK OF MAHARASTRA	138000
Total Amount Paid :			138000

Amount in Words : Rupees one lakh thirty eight thousand only

E. & O.E.

[Signature]
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No.: 200700890
 Date : 10/03/2007
 Demand No.: 200703122
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H14

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	33600	33600	0
U/S 203	20400	20400	0
ADV. TAX (U/S 204)	84000	84000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386459	08/03/2007	BANK OF MAHARASTRA	138000
Total Amount Paid :			138000

Amount in Words : Rupees one lakh thirty eight thousand only

E. & O.E.

[Signature]
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 S. S. N. BANERJEE ROAD, KOLKATA - 700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (10013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

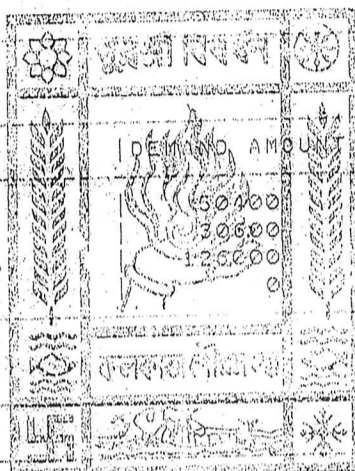
Receipt No. : 200700889
 Date : 10/03/2007
 Demand No. : 200703121
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H13

NARRATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
50400	50400	0
30600	30600	0
126000	126000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No. | Cheque/Draft Date | Bank Name

Amount in (Rs.)

386459 | 08/03/2007 | BANK OF MAHARASTRA

207000

207000

Total Amount Paid.:

Amount in Words :
 Rupees two lakh seven thousand only

E.S.O.E.

[Signature]
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation





Ref.No: KPPL/M/1247/2006-07

Date:08.03.2007

The Manager,
Advertisement Department,
The Kolkata Municipal Corporation,
5,S.N.Banerjee Road,
Kolkata-700013.



Re: Demand for License Fee, LUC &
Taxes on Advertisement of 5 sites
for Lot No.H17 to H21.

Dear Sir,

Apropos of your Demand No.200703125,200703126,200703127,
200703128,200703129 dated on 22/01/2007, relating to Lot No. H17 to H21
for a total License fee, L.U.C. & Taxes on Advertisement for a total fees
Rs.6,78,500/-only,we are pleased to enclose the Cheque no./ Pay Order no.
386460 date 08.03.07 for Rs.6,78,500/- on Bank of Maharashtra. As detailed
below,for the period from 01.04.2006 to 31.03.2007, for your doing the needful;

<u>Lot No.</u>	<u>Demand No. & Date</u>	<u>Location</u>	<u>Amount</u>
H17	200703125 & 22/01/07	E.M.Bypass Metropolitan	1,38,000/-
H18	200703126 & 22/01/07	"	1,38,000/-
H19	200703127 & 22/01/07	"	1,72,500/-
H20	200703128 & 22/01/07	"	1,15,000/-
H21	200703129 & 22/01/07	"	1,15,000/-

Kindly acknowledge and arrange to send your money receipt, for our
record.

Thanking you,

Yours faithfully,
For Karukrit Publicity Pvt.Ltd.

Kanto Pal
(DIRECTOR)

Encl: Pay orde./draft no.xerox copy

Sg:Sn/190/717

KARUKRIT
PUBLICITY PVT. LTD.

13A, Madanmohantala Street, Kolkata - 700 005
t. 491 33 2554 1, 12, 2554 3633, 2555 2977, f. 2554-1802, e. karukrit1932@vsnl.net, www.karukrit.com



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION



- 6X -

भुगतान आदेश क्र.

Date 08/03/2007

PAY ORDER No.

.....

THE KOLKATA MUNICIPAL CORPORATION*****

को या उनके आदेश पर OR ORDER

SIX RUPEES Six Lakhs Seventy Eight Thousand Five Hundred and

Rs. *****678500.00

IN PAYMENT OF/ON ACCOUNT OF KARUKRITI PUBLICITY P.LTD A/C SHARPEE HOARD

के भुगतान स्वरूप/के कारण अदा करें.

कृते बैंक ऑफ महाराष्ट्र/FOR BANK OF MAHARASHTRA



बैंक ऑफ महाराष्ट्र
BANK OF MAHARASHTRA

206, ए.पी.सी. रोड, श्याम बाजार, कोलकाता-700004
206, A.P.C. Road, Shyam Bazar, KOLKATA - 700004

प्रधिकृत अधिकारी/AUTHORISED OFFICIALS

386460 7000 140 101

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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S. N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5
 Phone No: 554-1512

Demand No.: 200703125
 Date: 22/01/2007

Lot Number : H17
 Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	33600
	U/S 203 (01/04/2006-31/03/2007)	17	20400
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	84000
			138000

Current Bill Amount (Rs.)
 Current Bill Amount in Words:
 Rupees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

Pay
 Paid in full by
 by order no- 286460
 of 8/1/07. On 13/01/07



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S. N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703126
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H18

Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount(Rs.)
PRIVATE HOARDING(501&ABOVE)	U/S 202	28	33600
	(01/04/2006-31/03/2007)		
	U/S 203	17	20400
	(01/04/2006-31/03/2007)		
	ADV. TAX (U/S 204)	70	84000
	(01/04/2006-31/03/2007)		

138000

Current Bill Amount(Rs.)

Current Bill Amount in Words:
 Rupees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

[Signature]
 Paid in full by pay
 order 286400 on 22/01/07
 on DOM



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703127
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H19

Number Of Hoarding : 1

Location :
METROPOLITAN BYE PASS,
Current Demand :
Type

	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	42000
	U/S 203 (01/04/2006-31/03/2007)	17	25500
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	105000

Current Bill Amount (Rs.)

172500

Current Bill Amount in Words:
Rupees one lakh seventy two thousand five hundred only

[Signature]
Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION

Done
paid in full by pay
order no 286466
of 03/07/07 on BOM



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703128
 Date: 22/01/2007

Phone No: 554-1512

Number of Hoarding: 1

Lot Number: H20

Location: METROPOLITAN BYE PASS,
 Current Demand:
 Type:

PRIVATE HOARDING (501&ABOVE)

Fees Head	Rate	Amount (Rs.)
U/S 202 (01/04/2006-31/03/2007)	28	28000
U/S 203 (01/04/2006-31/03/2007)	17	17000
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	70000
		115000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees one lakh fifteen thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

File
Part in full by
on 28/01/07
on BOM



-69-

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703129
Date: 22/01/2007

Phone No: 554-1512

Number of Hoarding: 1


Lot Number: H21

Location:
METROPOLITAN BYE PASS,
Current Demand:
Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501&ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	28000
	U/S 203 (01/04/2006-31/03/2007)	17	17000
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	70000
			115000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees one lakh fifteen thousand only


Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION

Handwritten notes:
Paid in full
286460
8/2/07 OK DM



- X -

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA - 700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

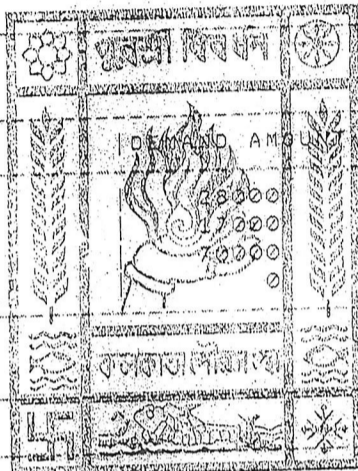
Receipt No.: 200700888
 Date : 10/03/2007
 Demand No.: 200700129
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H21

VARIATION

J/S 202
 J/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
28000	28000	0
7000	17000	0
70000	70000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
386460	08/03/2007	BANK OF MAHARASTRA	115000
			115000

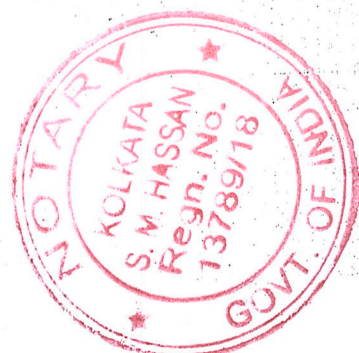
Total Amount Paid :

Amount in Words :
 Rupees one lakh fifteen thousand only

E. & O. E.

[Signature]
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



~~7~~

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

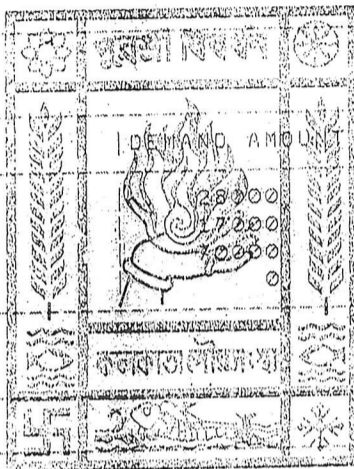
Receipt No. : 200700887
 Date : 10/03/2007
 Demand No. : 200703128
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H20

NARATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
28000	28000	0
17200	17000	0
7000	70000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
386460	08/03/2007	BANK OF MAHARASTRA	115000
Total Amount Paid :			115000

Amount in Words :
 Rupees one lakh fifteen thousand only

E. & O. E.

[Signature]
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



~~72~~

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No.: 200700886
 Date : 10/03/2007
 Demand No.: 200703127
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H19

DESCRIPTION

I/S 202
 I/S 203
 DIV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
42000		0
25500		0
105000		0
0		0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386460	08/03/2007	BANK OF MAHARASTRA	172500

Total Amount Paid :

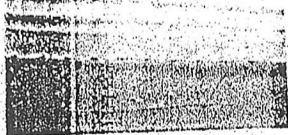
172500

Amount in Words :
 Rupees one lakh seventy two thousand five hundred only

E. & O.E.

Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



~~FB~~

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (10013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No. : 200700885
 Date : 10/03/2007
 Demand No. : 200703125
 Date : 22/01/2007

Phone No: 554-1512

Account Number : H18

DESCRIPTION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
S 202	33600	33600	0
S 203	20400	20400	0
V. TAX (U/S 204)	84000	84000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
86460	08/03/2007	BANK OF MAHARASTRA	138000

Total Amount Paid : 138000

Amount in Words : Rupees one lakh thirty eight thousand only

E.S.O.E.

Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



7/21

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA 700 013

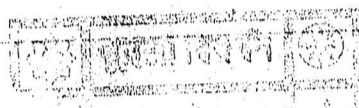
Received From :

Name : KARUKRIT PUBLICITY P. LTD. (10013)
Address : 13A, MADANMOHANTALA STREET,
KOLKATA - 5

Receipt No. : 200700384
Date : 10/03/2007
Demand No. : 200703125
Date : 22/01/2007

Phone No. : 554-1512

Lot Number : H17



NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	33600	33600	0
U/S 203	20400	20400	0
ADV. TAX (U/S 204)	84000	84000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386460	08/03/2007	BANK OF MAHARASTRA	138000
Total Amount Paid :			138000

Amount in Words :
Rupees one lakh thirty eight thousand only

E. S. O. E.

Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation





Ref.No: KPPI/M/1248/2006-07

Date:08.03.2007

The Manager,
Advertisement Department,
The Kolkata Municipal Corporation,
5, S.N. Banerjee Road,
Kolkata-700013.



Re: Demand for License Fee, LUC &
Taxes on Advertisement of 9 sites
for Lot No. H22 to H30.

Dear Sir,

Apropos of your Demand No. 200703130, 200703131, 200703132, 200703133, 200703134, 200703135, 200703136, 200703137, 200703138 dated on 22/01/2007, relating to Lot No. H22 to H30 for a total License fee, L.U.C. for a total fees & Taxes on Advertisement Rs. 7,73,750/- only, we are pleased to enclose the Cheque n.o./ Pay Order no. 386461 date 08.03.07 for Rs. 7,73,750/- on Bank of Maharashtra. As detailed below, for the period from 01.04.2006 to 31.03.2007, for your going the needful;

<u>Lot No.</u>	<u>Demand No. & Date</u>	<u>Location</u>	<u>Amount</u>
H22	200703130 & 22/01/07	E.M. Bypass Metropolitan	92,000/-
H23	200703131 & 22/01/07	"	92,000/-
H24	200703132 & 22/01/07	"	1,03,500/-
H25	200703133 & 22/01/07	"	1,03,500/-
H26	200703134 & 22/01/07	"	1,03,500/-
H27	200703135 & 22/01/07	"	1,03,500/-
H28	200703136 & 22/01/07	"	1,03,500/-
H29	200703137 & 22/01/07	"	34,000/-
H30	200703138 & 22/01/07	"	38,250/-

Kindly acknowledge and arrange to send your money receipt, for our record.

Thanking you,

Yours faithfully,
For Karukrit Publicity Pvt. Ltd.

S. M. Hassan
(DIRECTOR)

Encl: Pay order/draft no. xerox copy

Sp. Sn: kppi/71X

KARUKRIT[®]
PUBLICITY PVT. LTD.

13A, Madanmohantala Street, Kolkata - 700 005

T: +91 33 2554 1512, 2554 3633, 2555 2977, F: 2554-1802, E: karukrit1932@vsnl.net, www.karukrit.com



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION



~~76~~

भुगतान आदेश क्र.

PAY ORDER No.

Date 08/03/2007

KOLKATA MUNICIPAL CORPORATION*****

को या उनके आदेश पर OR ORDER

Seven Lakhs Seventy Three Thousand Seven Hundred and Paise Zero Only

₹. Rs. *****773750.00

IN PAYMENT OF/ON ACCOUNT OF KARUKRITI PUBLICITY LTD A/C V SHAPED HOARD

के भुगतान स्वरूप/के कारण अदा करें.

कृते बैंक ऑफ महाराष्ट्र/FOR BANK OF MAHARASHTRA



बैंक ऑफ महाराष्ट्र
BANK OF MAHARASHTRA

206, ए.पी.सी. रोड, श्याम बाजार, कोलकाता-700004
206, A.P.C. Road, Shyam Bazar, KOLKATA - 700004

[Handwritten signature]
प्राधिकृत अधिकारी/AUTHORISED OFFICIALS

⑈ 38846 ⑈ 7000 ⑈ 40 ⑈ 01 ⑈

12



- 77 -

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703130
Date: 22/01/2007

Phone No: 554-1512

Lot Number : H22


Number Of Hoarding : 1

Location :
METROPOLITAN BYE PASS,
Current Demand :
Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	22400
	U/S 203 (01/04/2006-31/03/2007)	17	13600
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	56000
			92000

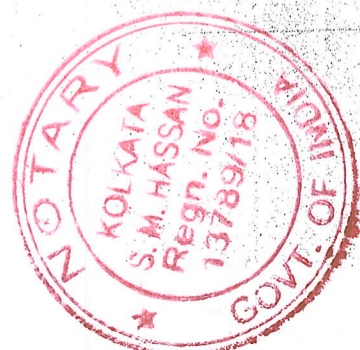
Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees ninety two thousand only


Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION

Done
Paid in full by pay
order 286461 dt - 8/3/07
on BOM



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S. N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703131
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H23

Number of Hoarding : 1

Location : METROPOLITAN BYE PASS,
 Current Demand :
 Type

Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501&ABOVE)		
U/S 202 (01/04/2006-31/03/2007)	28	22400
U/S 203 (01/04/2006-31/03/2007)	17	13600
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	56000
		92000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees ninety two thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

[Signature]
 Paid in full by pay
 order no- 286461 dt 28/3/07
 on Rs 0 M



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703132
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H24

Number Of Hoarding : 1

Location :
METROPOLITAN BYE PASS,

Current Demand :

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	25200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	63000

Current Bill Amount (Rs.)

103500

Current Bill Amount in Words:

Rupees one lakh three thousand five hundred only

[Signature]
Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION

Bill
Paid in full by pay
order no- 386461 Dt 22/01/07
on DOM





THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Phone No: 554-1512

Demand No.: 200703133
 Date : 22/01/2007

Lot Number : H25 Number Of Hoarding : 1

Location : METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	25200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	63000

Current Bill Amount (Rs.) 103500

Current Bill Amount in Words:
 Rupees one lakh three thousand five hundred only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

Paid
 Paid in full by pay
 order no. 286481st
 8/2/07 on BOM



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703134
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H26

Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type :

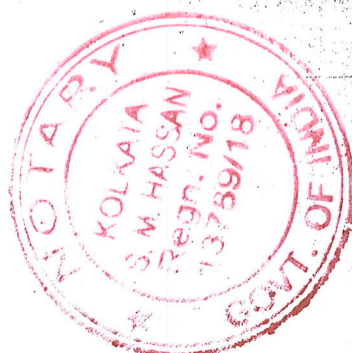
Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	25200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	63000
Current Bill Amount (Rs.)			103500

Current Bill Amount in Words:
 Rupees one lakh three thousand five hundred only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

July
 Paid in full by Pw
 order no-286461 of 8/3/08
 on B.O.M



SR

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703135
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H27

Number Of Hoarding : 1

Location : METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501&ABOVE)	U/S 202	28	25200
	(01/04/2006-31/03/2007)		
	U/S 203	17	15300
	(01/04/2006-31/03/2007)		
	ADV. TAX (U/S 204)	70	63000
	(01/04/2006-31/03/2007)		

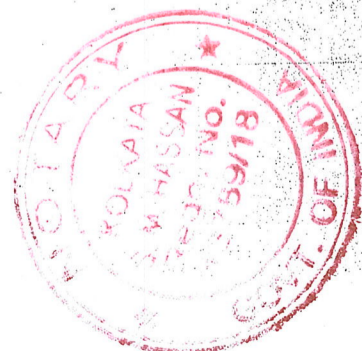
Current Bill Amount (Rs.) 103500

Current Bill Amount in Words:
 Rupees one lakh three thousand five hundred only

[Signature]
 Deputy Manager (Advertisement)
 Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

*Bill paid in full by my plot
 no 386 on 13/01/07*



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013) Address : 13A, MADANMOHANTALA STREET KOLKATA - 5 Phone No: 554-1512	Demand No.: 200703136 Date : 22/01/2007
---	--

Lot Number : H28 Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501&ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	25200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	63000

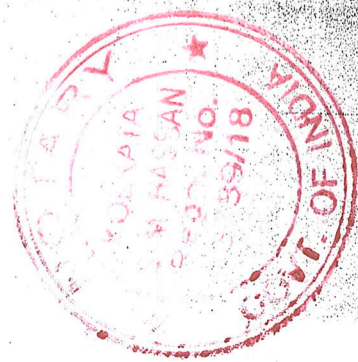
Current Bill Amount (Rs.) 103500

Current Bill Amount in Words:
 Rupees one lakh three thousand five hundred only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

*Pay paid in full by my
 order no- 986461 of
 8/9/09 on BOM*



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703137
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H29

Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount(Rs.)
PRIVATE HOARDING(201-500)	U/S 202 (01/04/2006-31/03/2007)	28	11200
	U/S 203 (01/04/2006-31/03/2007)	17	6800
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	40	16000

Current Bill Amount(Rs.)

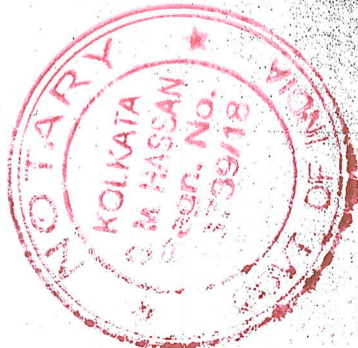
34000

Current Bill Amount in Words:
 Rupees thirty four thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

Paid
Paid in full by
adno-386461 of
on 03/01/07



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISMENT DEPARTMENT
5, S. N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703138
Date: 22/01/2007

Phone No: 554-1512

Lct Number : H30

Number Of Hoarding : 1

Location :
METROPOLITAN BYE PASS,
Current Demand :

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (201-500)	U/S 202 (01/04/2006-31/03/2007)	28	12600
	U/S 203 (01/04/2006-31/03/2007)	17	7650
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	40	18000

Current Bill Amount (Rs.)

38250

Current Bill Amount in Words:
Rupees thirty eight thousand two hundred fifty only

[Signature]
Deputy Manager (Advertisement),
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISMENT)
THE KOLKATA MUNICIPAL CORPORATION

Done
paid in full by
order no-386461 of
22/01/07 on BOM



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700906
Date : 10/03/2007
Demand No.: 200703138
Date : 22/01/2007

Phone No: 654-1512

Lot Number : H30

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	12600	12600	0
U/S 203	7650	7650	0
ADV. TAX (U/S 204)	18000	18000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	38250

Total Amount Paid :

38250

Amount in Words :
Rupees thirty eight thousand two hundred fifty only.

E. & O.E.

[Signature]
Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



- 57 -

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700905
Date : 10/03/2007
Demand No.: 200703137
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H29

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	11200	11200	0
U/S 203	6800	6800	0
ADV. TAX (U/S 204)	16000	16000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	34000

Total Amount Paid :

34000

Amount in Words :
Rupees thirty four thousand only

E. & O.E.

[Signature]
Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No. : 200700904
 Date : 10/03/2007
 Demand No. : 200703136
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H28

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S. 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	103500
Total Amount Paid :			103500

Amount in Words : Rupees one lakh three thousand five hundred only

E. & O. E.

[Signature]
 Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No.: 200700903
 Date : 10/03/2007
 Demand No.: 200703135
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H27

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

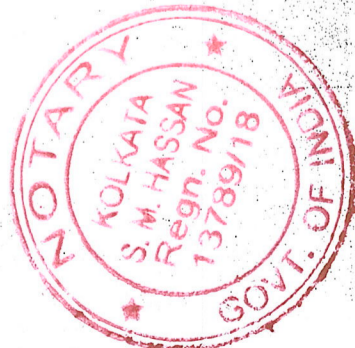
Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386451	08/03/2007	BANK OF MAHARASTRA	103500
Total Amount Paid :			103500

Amount in Words : Rupees one lakh three thousand five hundred only

E. & O.E.

[Signature]
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



- 9A -

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700902
Date : 10/03/2007
Demand No.: 200703134
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H26

NARATION

	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S 204)	63000	63000	0
Interest	0	0	0

Payment Informations :


Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
385461	08/03/2007	BANK OF MAHARASTRA	103500
Total Amount Paid :			103500

Amount in Words :

Rupees one lakh three thousand five hundred only

E. & O. E.


Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



- 91 -

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700901
Date : 10/03/2007
Demand No.: 200703133
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H25

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	103500
			103500

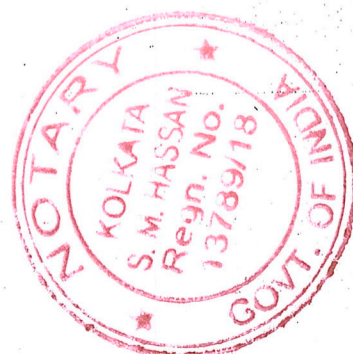
Total Amount Paid :

Amount in Words :
Rupees one lakh three thousand five hundred only

E. & O.E.

[Signature]
Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700900
Date : 10/03/2007
Demand No.: 200703132
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H24

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	103500

Total Amount Paid : 103500

Amount in Words :
Rupees one lakh three thousand five hundred only

E. & O.E.

[Signature]
Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No. : 200700899
Date : 10/03/2007
Demand No. : 200703131
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H23

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	22400	22400	0
U/S 203	13600	13600	0
ADV. TAX (U/S 204)	56000	56000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in(Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	92000
Total Amount Paid :			92000

Amount in Words :
Rupees ninety two thousand only

E. & O.E.

Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700898
Date : 10/03/2007
Demand No.: 200703130
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H22

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	22400	22400	0
U/S 203	13600	13600	0
ADV. TAX (U/S 204)	56000	56000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	92000

Total Amount Paid :

92000

Amount in Words :
Rupees ninety two thousand only

E. & O. E.

Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



CC AM 9759747 THE KOLKATA MUNICIPAL CORPORATION

DEPARTMENT OPERATOR COUNTRY PARTICULARS COLLECTION CENTRE

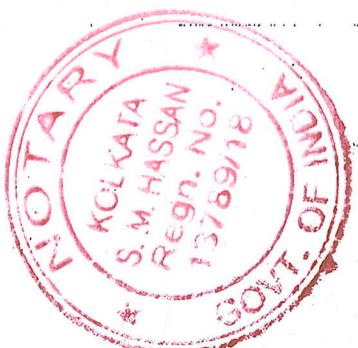
Name of the Person Address of the Person



TREASURER SIGNATURE OF OPERATOR



Based on Form 20B dated 1/1/1971 S.A.R.C.B.B.

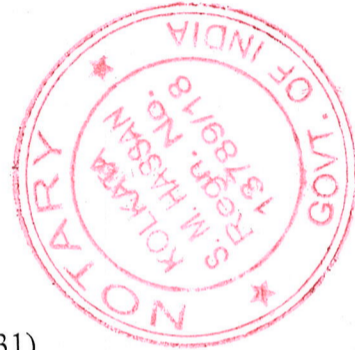


TYPED COPY

CC/AM : 9759747 THE KOLKATA MUNICIPAL CORPORATION

DEPARTMENT ADVERTISEMENT	RECEIPT 021529	DATE 31/03/2018	TIME 13:01:35
UNIT/ZONE/BOROUGH VII	OPERATOR 76944	COUNTER SURAJIT PRAMANIK	
WARD 057	COLLECTION CENTRE ILLEGIBLE		
PARTICULARS PRIVATE HOARDING			

Name of Licensee : KARUKRIT ADVT PVT. LTD.
Address : 13A, MADAN MOHAN TALA STREET
KOLKATA - 700005
Bill No. : 2017-2018/P03780
Bill Date : 05/03/2018
Bill Period : 01/04/2017 - 31/03/2018
Unit Code : 08-01-057-031-0047
Size/Sqft : 450
Premises No. : Illegible
Street : J.B.S. HALDEN AVENUE (31)
Location : BYEPASS METROPOLITAN
Hoad/Description :
LICENSE FEE FOR ADVT U/S - 203 22,500.00
ADVERTISEMENT U/S - 204 40,500.00



TOTAL AMOUNT PAID : RS. 63,000.00
AMOUNT IN WORDS : RUPEES SIXTY-THREE THOUSAND ONLY

Mode : CHQ/DD No. CH/DD Date Bank Name
DD No. 278006 28/03/2018 HDFC BANK LTD.

Cheque/Draft is subject to realization

N.B. : Illegible

S.D.
TREASURER

S.D.
SIGNATURE OF OPERATOR

~~15/12/18~~



KOLKATA MUNICIPAL CORPORATION
Advertisement Department

5, S.N.Banerjee Road, Kolkata-700 013
Ph. No. : (033) 2286-1000 Extn : 2801

GSTIN OF KMC 19AAALT1025G1Z6
Demand for 01/04/2017-31/03/2018

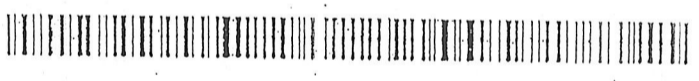
Name & Address : KARUKRIT ADVT. PVT. LTD. (A2158) 13A, MADANMOHAN TALA STREET KOLKATA 700005	Bill No. : 2017-2018P03790 15/03/2018 Bill Date : 15/03/2018 Operator : APURBA NATH SEAL
---	---

GSTIN of the recipient: 19AABCK0835F1ZR

Uni: Code & Location: UNIT CODE : 06-01-057-031-0047 BOROUGH : VII WARD NO. : 057 STREET NAME : J. B. S. HALDEN AVENUE (31) PREMISES NO. : LOCATION : E. M. BYE PASS, METROPOLITAN	Size (Sq.ft.) 450
--	----------------------

Current Demand Details:			
Section	SAC Code	Rate (Rs./Sq Ft.)	Taxable Amount (Rs.)
LICENSE FEE FOR ADVT U/S - 203		50	22,500.00
ADVERTISEMENT TAX U/S - 204	00440406	90	40,500.00

Total Demand (Rs.): 63,000.00
Amount in Words: Rupees Sixty Three Thousand only



If Undelivered, please return to :
Room No. 118, CMO Building, KMC
5, S N Banerjee Road, Kolkata 700 013

MUNICIPAL COMMISSIONER
KOLKATA MUNICIPAL CORPORATION

GST as applicable is payable under Reverse Charge
Note : (1) For Payment see information on the back of the demand Notice.
(2) For outstanding demand details contact Advertisement Department.
This is a computer generated document, therefore signature is not necessary.



TYPED COPY

CC/AM : 0759741 THE KOLKATA MUNICIPAL CORPORATION

DEPARTMENT	RECEIPT	DATE	TIME
ADVERTISEMENT	021529	31/03/2018	13:01:35
UNIT/ZONE/BOROUGH	OPERATOR	COUNTER	
VII	76944	SURAJIT PRAMANIK	
WARD	COLLECTION CENTRE		
057	ILLEAGIBLE		
PARTICULARS	COLLECTION CENTRE		
PRIVATE HOARDING	ILLEAGIBLE		
Name of Licensee	KARUKRIT ADVT PVT. LTD.		
Address	13A, MADAN MOHAN TALA STREET KOLKATA - 700005		
Bill No. :	2017-2018/P03795		
Bill Date :	15/03/2018		
Bill Period :	01/04/2017 - 31/03/2018		
Unit Code :	08-01-057-031-0036		
Size/Sqft :	1200		
Premises No. :	Illegible		
Street :	J.B.S. HALDEN AVENUE (31)		
Location :	BYEPASS METROPOLITAN		
Hoad/Description :			
LICENSE FEE FOR ADVT U/S - 203	12,000.00		
ADVERTISEMENT U/S - 204	18,000.00		
TOTAL AMOUNT PAID	RS. 30,000.00		
AMOUNT IN WORDS :	RUPEES THIRTY THOUSAND ONLY		
Mode : CHQ/DD No.	CH/DD Date	Bank Name	
DD No. 278206	28/03/2018	HDFC BANK LTD.	
Cheque/Draft is subject to realization			
N.B. : Illegible			
S.D.	S.D.		
TREASURER	SIGNATURE OF OPERATOR		



Handwritten mark



KOLKATA MUNICIPAL CORPORATION
 Advertisement Department
 5, S.N.Banerjee Road, Kolkata-700 013
 Ph. No. : (033) 2286-1000 Extn : 2801

15/3/18

GSTIN OF KMC 19AAALT1025G1Z6
 Demand for 01/04/2017-31/03/2018

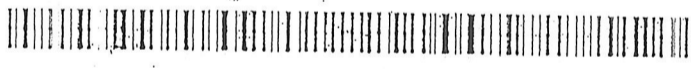
Name & Address :		Bill No. :
KARUKRIT ADVT. PVT. LTD. (A2158) 13A, MADANMOHAN TALA STREET KOLKATA 700005		2017-2018P03796 15/03/2018 16327 APURBA NATH SEAL
		Operator :

GSTIN of the recipient: 19AABCK0835F1ZR

Unit Code & Location:	Size (Sq.ft.)
UNIT CODE: 08-01-057-031-0035 BOROUGH: VII WARD NO.: 057 STREET NAME: J.B.S. HALDEN AVENUE (31) PREMISES NO.: LOCATION: E.M. BYE PASS, METROPOLITAN	1200

Current Demand Details:			
Section	SAC Code	Rate (Rs./Sq Ft.	Taxable Amount (Rs.)
LICENSE FEE FOR ADVT U/S - 203		100	1,20,000.00
ADVERTISEMENT TAX U/S - 204	00440406	150	1,80,000.00

Total Demand (Rs.): 3,00,000.00
 Amount in Words: Rupees Three Lac only



If Undelivered, please return to:
 Room No. 118, CMO Building, KMC
 5, S N Banerjee Road, Kolkata 700 013

MUNICIPAL COMMISSIONER
 KOLKATA MUNICIPAL CORPORATION

GST as applicable is payable under Reverse Charge
 Note : (1) For Payment see Information on the back of the demand Notice.
 (2) For outstanding demand details contact Advertisement Department.
 This is a computer generated document therefore signature is not necessary



ANNEXURE - 'C'

Form No. O. S. 23
 83-9-7-96-200. *F-112*

In replying please
 quote the number
 and date of this
 letter.

THE CALCUTTA MUNICIPAL CORPORATION
 No. Ch. V/S. 2159.
 Chief Valuer & Surveyor's Department

The 16/11 Jan., 1997.

M/s. Karukrit
 13A, Madan Mohantala Street
 Calcutta - 700 005.

Re : Hoarding under Sector "C" at the Southern
 Park of E M Bye Pass at the Premises of
 Metropolitan Co-operative Housing Society
 Limited.

Dear Sirs :

With reference to your letter No. K-M/2154/
 96-97 dt. 28.11.96 on the above matter, this is to
 inform you that Asstt. Chief Valuer & Surveyor vide
 his report dt. 02.01.97 informed to the undersign
 that the above area in question is under the
 jurisdiction of Calcutta Municipal Corporation.

Yours faithfully,

[Signature]
 EX. ENGINEER (CIVIL)

an:

K.M

17-1-97

Mehrotra
 15/1/97



- 180 -

KARUKRIT

[ESTD. 1932]

PROMOTERS OF SOLUS HOARDINGS IN THE EASTERN INDIA

13-A, MADANMOHANTALA STREET, (NEAR KUMARTULI) CALCUTTA-700 006 (INDIA)

PHONE : (033) 554-1512
 (033) 555-2977
 RESI. : (033) 554-3033
 FAX : (033) 554-1902
 (033) 554-5758

GRAM
KARUKRITKO

REF.NO. : K-M/2154/96-97

DATE : 28.11.96.

TO
 The Licence Officer.
 THE CALCUTTA MUNICIPAL CORPORATION.
 5, S.N. Banerjee Road,
 CALCUTTA - 700 013.

Received on 28/11/96

[Signature]
 Licence Officer
 The Calcutta Municipal Corpn.

near Sir,

RE : OUR HOARDING SITE ERECTED
 UNDER SECTION "C" AT THE
 SOUTHERN PART OF E.M. BYE
 PASS AT THE PREMISES OF
 METROPOLITAN CO-OPERATIVE
 HOUSING SOCIETY LTD. OF
 METROPOLITAN SAMABAYA ABASIK
 SANSTHA, CANAL SOUTH ROOCD,
 CALCUTTA - 700 039.

Please refer to our letter no. K-M/1758/94-95
 dt. 24.1.95 alongwith a copy of Metropolitan Samabay
 Abasik Sansbha letter dt. 17.01.95 submitted to your
 department on 28.01.95 and duly received by them,
 wide xeroxed copies enclosed.

We may, therefore be confirmed whether or not
 the captioned location i.e. Sector - "C" (where our
 hoarding site exists) has since been assessed by CNC.

Thanking you,

Yours faithfully,
 FOR " KARUKRIT "

[Signature]
 PARTNER.

ENCLO : XEROXED COPIES.

OVER 60 YEARS OF SERVICE TO THE NATION



METROPOLITAN COOPERATIVE HOUSING SOCIETY LTD.
CANAL SOUTH ROAD, CALCUTTA-700 039

Memo.No.MCHSL/659/97-98

Dated : 29.5.97

To
The Chief Valuer and Surveyor,
The Calcutta Municipal Corporation,
5, S.N.Banerjee Road,
Calcutta-700 013

Re : Housing under Sector 'C' at the Southern
Park of E.M. Bye pass at the premises of
Metropolitan Cooperative Housing Society
Ltd.

Dear Sir,

Kindly refer to your Spl.Officer(P&D)'s letter bearing No.Ch.V/S.466 dated 20.5.97 addressed to M/s Karukrit with a copy to the undersigned regarding the above matter.

We fail to understand why question of ownership of the lands of the Metropolitan Cooperative Housing Society Ltd. is being raised at this distant date. The relevant deeds of purchases and also the deed of partition have been verified by your Department long ago.

The Society purchased undivided 250 bighas of land approx. from Taki Estate by seven deeds of purchase viz. 25.11.1968, 15.2.1969, 24.4.1969, 18.6.1969, 13.6.1969, 21.2.1970 and 10.5.1969 and finally a deed of partition was registered on 29.4.1970, covering two mouzas, Nimakpoktan and Dhapa.

Hoarding to Karukrit has been allowed in Mouza Dhapa which is in the Western part of DAG NO.87.

As regards Society's ownership over the said land it is stated that seven sale deeds and one partitioned deed have already been deposited to the Chief Valuer & Surveyor on 19.4.1988.

So after being satisfied regarding title of the Society over the said land, the Calcutta Municipal Corporation in its M.I.C. meeting finalised the proposal of approval of township and taking over the roads of the Society.

Recd 29/5/97

Sept



However, for speedy disposal of the assessment of the plots of the Society we submitted further one copy of partition deed in which ownership and history of the land of the Society has clearly been stated along with a xerox copy of a site plan of the area, to the Asstt. Assessor, Division XVII of the C.M.C. on 19.7.1994.

It is learnt that assessment of all the plots irrespective of undisputed and disputed members of this cooperative Society as also the plots of illegally disposed of plots by the genuine member have been completed by the Assessment Deptt.

In view of the facts stated above, any dispute of ownership of the lands of the Metropolitan Cooperative Housing Society Ltd. does not arise.

Yours faithfully,

(S.P. MITRA)
Administrator
Metropolitan Cooperative Housing Society Ltd.
Administrator
METROPOLITAN CO-OP
HOUSING SOCIETY LTD

Memo.No.MCHSL/659/1/97-98

Dated : 29.5.97

Copy forwarded to ✓ M/s Karukrit,
13A, Madan Mohantala Street,
Calcutta-700 005

- for information and necessary action.

Smita
(S.P. MITRA) 29.5.97
Administrator
METROPOLITAN CO-OP
HOUSING SOCIETY LTD



BEFORE THE NATIONAL GREEN
 TRIBUNAL, EASTERN ZONE,
 KOLKATA
 ORIGINAL APPLICATION
 NO.78/2024/EZ

IN THE MATTER OF :

An application for addition of party
 and/or for intervention of the applicant.

AND

IN THE MATTER OF :

Abhrajit Roy Chowdhury

...ORIGINAL APPLICANT

-VERSUS-

The State of West Bengal & Ors.

...RESPONDENTS

Exception on behalf of the Respondent
 no.11 to the Report of the Committee
 dated 22nd July, 2024 along with the
 Supplementary Affidavit dated 29th July,
 2024 affirmed by Krishna Kanta Saha
 affirmed on this 29th day of August,
 2024.



Sharmistha Ghosh,
 Advocate,
 Ranit Ray,
 Advocate,
 C/o. Fox & Mandal,
 Advocates,
 12, Old Post Office Street,
 Kolkata - 700 001.